

Annexure - A
CAT- 82
CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE 1172/87(T) OF 198
Name of the Parties Laloo Ram Bahari
Versus
Union of Jodia
Part A, B and C

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		B122 to B239
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Contd/ find that no further action is required to take and that the case is fit for remission to the record room.

Recheck
on 02/2/12
m

19/11/11

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Order Sheet

TA no 1172 of 1987

Kallu Ram vs (103)

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
9-11-87	Hon. Mr. D.K. Agrawal - JM Hon. Mr. K. Ohayya - AM This case has been received on transfers. Notice were issued to the parties by the office at Allahabad. None present for the parties. Let notices be issued again to the parties. List this case for orders on 01-2-90. for AM Jm	This case no 3915/87 received a transfer from Lucknow High Court along with other cases in May 87. On the date of transfer the case was not admitted. Transfer notices issued by Ald office but no reply nor any undelivered cover received. Submitted for order. R 5/11
11/2/90	Hon. Justice K. Path, VC Hon. K. J. Ramani, AM. Notices issued to the applicants are presumed served. No one is present for the applicants. List for admission on 26/3/90. for AM VC.	OR Notices issued on 14/12/89. No undelivered has been returned. S f. note 2/1/90
26-3-90	no sitting adj. 5-7-90 N 26/3/90.	
5-7-90	NO sitting Adj. to 10/8	
10-8-90	no sitting adj. to 11/9	

Dinesh

Group A 14(8) A3

59.28

In the Hon'ble High Court of Judicature at Allahabad

Sitting at Lucknow.

Writ Petition No. 2915 of 1983.

Laloo Ram Saroj and ors ... Petitioners

vs.

Union of India and ors. ... Opp. parties.

Index

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(S.C.Misra)

Advocate,

Counsel for the petitioners.

July 27, 1983.

A4
1

In the Hon'ble High Court of Judicature at Allahabad

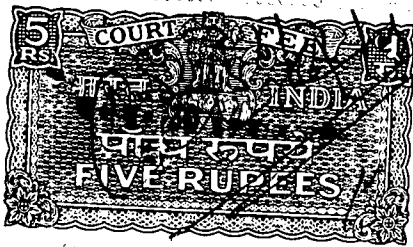
Sitting at Lucknow.

C.M. Application No. 21024 (C) of 1983.

W. P. No. 39/553

Laloo Ram Saroj and ors.

... Petitioners.



Vs.

1. Union of India
N.E. Railway
2. General Manager/ New Delhi
3. Divisional Railway Manager, Northern Railway,
Hazratganj, Lucknow.
4. Additional Divisional Railway Manager (Operating)
Northern Railway, Hazratganj, Lucknow.
5. Divisional Personnel Officer, Northern
Railway, Hazratganj, Lucknow.
6. Assistant Personnel Officer No. I, Northern
Railway, Hazratganj, Lucknow.
7. Assistant Personnel Officer No. II, Northern
Railway, Hazratganj, Lucknow.
8. Station Superintendent (~~Operating~~) Northern
Railway, Charbagh, Lucknow.
9. Senior Divisional (Operating) Superintendent,
Northern Railway, Lucknow.
10. Station Master, Northern Railway ~~Lucknow~~ Kankaha.

... Opp. parties.

Application for interim relief

18/2/83
28/7/83

SO

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Hen uce. ✓
Hen K. H. S.

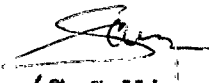
has up with me with petition.

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2022-13
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2.

That in view of the facts and circumstances stated in the accompanying writ petition and the affidavit, it is most respectfully prayed that the opposite-parties be directed to immediately pay the entire arrears of wages to the petitioners and to continue to pay the same every month and be further directed not to pass any order of removing them from service illegally and without serving any notice and assigning any reason.

Such other orders which may be deemed just and proper may also be passed in favour of the petitioners against the opposite-parties.


(S.C. Misra)
Advocate

Counsel for the Petitioners.

Dated Lucknow.

July 27, 1983.

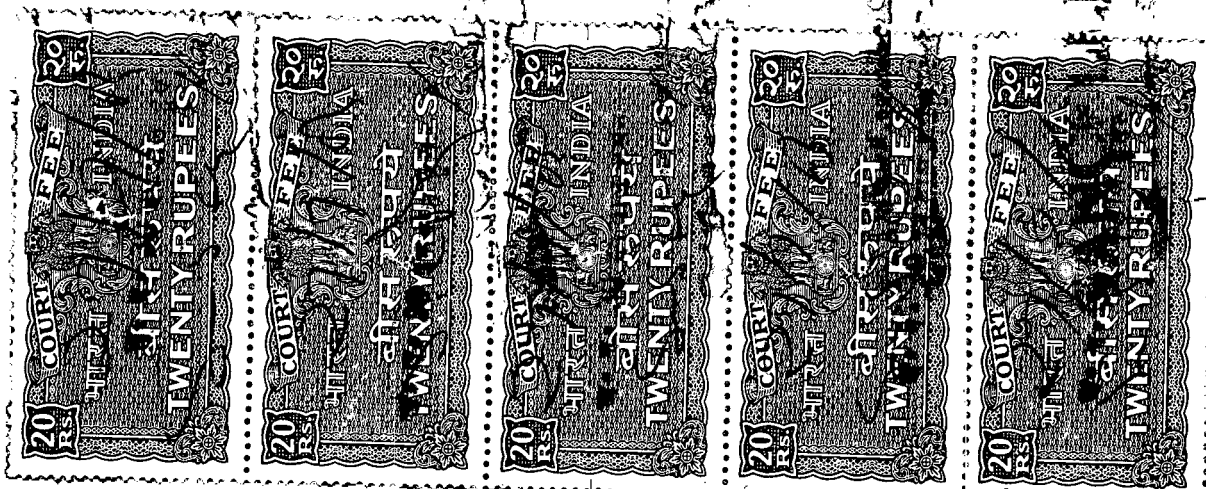
AG

2/1

In the Hon'ble High Court of Judicature at Allahabad

Sitting at Lucknow.

Writ Petition No. 2915 of 1983.



582/107
22/7

1. Lalloo Ram Saroj, aged about 29 years, s/o Sri Prahlad, C/o Station Master Pipersand.

2. Ved Prakash, aged about 31 years, s/o Sri Kalika, C/o Station Master Pipersand

3. Mukhteswar, aged about 24 years, s/o Sri Surjoo, C/o Station Superintendent, Lucknow.

4. Radhey Shyam, aged about 26 years, s/o Chhotey Lal, C/o Station Superintendent, Lucknow.

5. Ram Khelawan, aged about 28 years, s/o Sri Khyali,



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Give Adhesive Rs 100/-

Total

Correct but final Court fee will be made on receipt of lower Court record.

In time up to

Papers filed. Copy of P. C.

also be filed.

1/2 month.

Copy of mandamus.

Out. Dated

This is a joint W.P. on behalf of 60 (SIXTY) persons seeking a writ of mandamus on a Single Court fee. May the Dear Court see if it is maintainable on a Single Court fee.

21, 22, 24, 25, 26, 27, 28, 29, 31, 32, 33, 34, 35, 36, 38, 39, 40, 41, 42, and 44 to 60 have not signed the Vakalatnama.

May it be seen if the petition on behalf of the person who have not signed the Vakalatnama is maintainable.

Vakalatnama on behalf of all persons has been filed. Defect removed. 28/7/83.

Admitted
27.7.83
27/7

Defect Vakalatnama has been signed on behalf by petitioners nos. 1 to 12, 14, 15, 17, 19, 23, 30, 37 and 43, and by one Baboo Lal who is not a petitioner in the present W.P. Petitioners nos. 13, 16, 18, 20,

C/o Station Superintendent, Lucknow.

6. Buddhi Lal, aged about 25 years, s/o Sri Tula,
C/o Station Superintendent, Lucknow.

7. Sheo Lal, aged about 26 years, s/o Sri Khiali,
C/o Station Superintendent, Lucknow.

8. Raja Ram, aged about 24 years, s/o Sri Dularey,
C/o Station Superintendent, Lucknow.

9. Sunder Lal, aged about 26 years, s/o Sri
Rikhi Lal, C/o Station Superintendent, Lucknow.

10 . Abhilash Kumar, aged about 28 years, s/o
Sri Ram Niwas, C/o Station Superintendent, Lucknow.

11 Ram Bharosey, aged about 31 years, s/o Sri Chandi
Lal, C/o Station Superintendent, Lucknow.

12. Devi Charan, aged about 27 years, s/o Sri
Shiv Raj, C/o Station Superintendent, Lucknow.

13. Pyarey Lal, aged about 24 years, s/o Sri Nanku,
C/o Station Superintendent, Lucknow.

14. Munna Lal, aged about 25 years, son of
Sri Lala, C/o Station Superintendent, Lucknow.

15. Chhedi Lal, aged about 25 years, s/o Sri
Mithoo Lal, C/o Station Superintendent
Lucknow.

अभिषेक राम चौधरी



Hon U.S. J.
Hon K. A. G. J.

Issue notice to opposite parties to show cause why the writ petition be not admitted.

Petitioner's counsel undertakes to serve the opposite parties 30 days out of court. The office shall supply draft notices to the petitioner's counsel for the purpose indicating the date on which the writ petition and the stay application is to come up for order. Fix. 10th August 13.

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20.7.13
K.

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5.

16. Becha Lal, aged about 24 years, s/o Sri Raja Ram, C/o Station Superintendent, Lucknow.

17. Balkishore, aged about 25 years, s/o Sri Pyarey Lal, C/o Station Superintendent, Lucknow.

18. Radhey Lal, aged about 25 years, s/o Sri Prabhoo, C/o Station Superintendent, Lucknow.

19. Chhedi Lal, aged about 29 years, s/o Sri Mahabir, C/o Station Superintendent, Lucknow.

20. Mahesh Kumar, aged about 25 years, s/o Sri Lachman Pd. C/o Station Superintendent Lucknow.

21. Ram Chandra, aged about 24 years, s/o Sri Sheo Nath, C/o Station Superintendent, Lucknow.

22. Amrit Lal, aged about 31 years, s/o Sri Inder, C/o Station Master Jaitipur

23. Sarva Jeet, aged about 24 years, s/o Sri Mohan Lal, C/o Station Master, Jaitipur.

24. Trimohan Pd, aged about 31 years, S/o Sri Karhilli, C/o Station Master, Jaitipur.

25. Ram Shanker, aged about 25 years, s/o Sri Jhaboo, C/o Station Master Jaitipur.

26. Phool Chand, aged about 26 years, s/o Sri Maiko8 C/o Station Master, Jaitipur.

27. Surendra Kumar, aged about 24 years, s/o Sri Kishan Sharma, C/o Station Master Jaitipur.



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6.

28. Chandan Lal, aged about 25 years, s/o Sri Dori, C/o Station Master, Jaitipur.
29. Ram Shanker, aged about 29 years, s/o Sri Dularey, C/o Station Master, Jaitipur.
30. Jagroop, aged about 27 years, s/o Sri Nanha, C/o Station Master, Harauni.
31. Ram Ratan- I, aged about 24 years, s/o Sri Jhingur Pd. c/o Station Master, Harauni
32. Shitla Pd., aged about 24 years, s/o Sri Ganga Pd., C/o Station Master Harauni.
33. Ramesh Chand, aged about 24 years, s/o Sri Ganga Pd., C/o Station Master, Harauni.
34. Ram Ratan- II, aged about 26 years, s/o Sri Lalloo, C/o Station Master, Harauni.
35. Ram Nath, aged about 24 years, s/o Sri Sukhan, C/o Station Master, Harauni.
36. Bishambhar Dayal, aged about 24 years, s/o Sri Lala, C/o Station Master, Harauni.
37. Ram Khelawan, aged about 23 years, s/o Sri Saheb Din, C/o Station Master, Harauni.
38. Santosh Kumar, aged about 24 years, s/o Sri Bechoo Lal, C/o Station Master, Harauni.
39. Ram Asrey, aged about 26 years, s/o Sri Gangoo, C/o Station Master, Harauni.
40. Radhey Lal, aged about 25 years, s/o Sri Shanker Pd. C/o Station Master, Harauni.

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41. Janardan Pd., aged about 26 years, s/o Sri Sunder Lal, C/o Station Master, Harauni.

42. Wazi Ahmad, aged about 25 years, s/o Sri Shafi Ahmad, C/o Station Master, Harauni.

43. Dalip Kumar, aged about 29 years, s/o Sri Manna Lal, C/o Station Master, Harauni.

44. Phool Chand, aged about 25 years, s/o Sri Gokul, C/o Station Master, Harauni.

45. Ram Kumar, aged about 31 years, s/o Sri Dwarika Pd., C/o Station Master Ajgain.

46. Nanhoo, aged about 24 years, s/o Sri Baldeo, C/o Station Master, Ajgain.

47. Ram Nath, aged about 27 years, s/o Sri Laloo, C/o Station Master, Ajgain.

48. Chhotey Lal, aged about 26 years, s/o Sri Ganga Ram, C/o Station Master, Ajgain.

49. Ayodhya Pd., aged about 26 years, s/o Sri Badloo, C/o Station Master, Ajgain.

50. Asharfi Lal, aged about 24 years, s/o Sri Mahadeo, C/o Station Master, Ajgain.

51. Sri Kishan, aged about 25 years, s/o Sri Rajau, C/o Station Master, Ajgain.

52. Genda Lal, aged about 27 years, s/o Sri Chet Ram, C/o Station Master, Ajgain.

53. Sri Ram, aged about 31 years, s/o Sri Rikhi Pd., C/o Station Master, ~~Ajgain~~ Kankah

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8.

54. Bhaiya Lal, aged about 25 years, s/o Sri Rewti,
C/o Station Master Kankaha
55. Manohar Lal, aged about 25 years, s/o Sri Khilari,
c/o Station Master Kankaha.
56. Sri Kishan, aged about 24 years, s/o Sri
Baboo Ram, C/o Station Master, Kankaha.
- 57..Dharam Raj, aged about 24 years, s/o Sri Surya
Pal, C/o Station Master Magarwara
58. Rajendra Pd., aged about 24 years, s/o Sri
Murari Lal, c/o Station Superintendent, Faizabad.
59. Gur Pd., aged about 25 yeears, s/o Sri Vikram,
C/o Station Superintendent, Faizabad.
60. Vishwa Nath, aged about 27 years, s/o
Sri Saheb Lal, C/o Station Master, Sonik.

... Petitioners.

Versus

1. Union of India
2. General Manager, ^{New Delhi.}
3. Divisional Railway Manager, Northern Railway,
Hazratganj, Lucknow
4. Additional Divisional Railway Manager (Operating)
~~Hazratganj~~, Northern Railway, Hazratganj, Lucknow.
5. Divisional Personnel Officer, Northern Railway,
Hazratganj, Lucknow.

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9.

6. Assistant Personnel Officer No . I, Northern Railway, Hazratganj, Lucknow.

7. Assistant Personnel Officer No. II, Northern Railway, Hazratganj, Lucknow.

8. Station Superintendent , Northern Railway, Charbagh, Lucknow.

9. Senior Divisional Operating Superintendent Northern Railway, Lucknow.

10. Station Master Northern Railway, Kankaha.

... Opp- parties.

Writ Petition under Article 226 of the
the Constitution of India.

To

The Hon'ble Chief Justice and his
Companions Judges of the Hon'ble High Court.

The above-named petitioners beg to submit
and state as under:

महोदय महाराज

1. That all the above said petitioners were appointed as casual labourers in the railway department on different dates prior to 1.6.78 i.e. before the date since which ban was imposed on engagement of new person as casual labourer unless he had worked as such prior to 1.6.78 and their initial date of appointment as casual labourers is before 1.6.78 as per casual



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~~1. The petitioners are annexing a chart~~
as annexure no. 1 to the writ petition showing the place of their present posting and their initial date of appointment as casual labourer before 1.6.78 as per casual Labourer card.

2. That the petitioners having worked for more than four months continuously had acquired the temporary status in terms of the General Manager, Northern Railways' letter dated 31.7.73 and 21.3.74 and they became eligible for all the privileges and benefits available to the railways servants. Copies of the above said letters dated 31.7.73 and 21.3.74 are being annexed herewith as annexures nos. 2 and 3 to the petition.

3. That under the Divisional Railway Manager's order dated December 1980 provision had been made for casual labourers to change their department by request to that effect. ~~True~~ Photostat copy of the said letter dated December 80 is being annexed herewith as annexure no. 4 to the writ petition.

4. That the petitioners had requested for the change of their department. The requests of the petitioner were accepted by the competent authorities and they were issued posting orders in Transportation Department under different senior subordinates. Photostat copies of the appointment letters are being annexed herewith

महानुमान सिंह



as annexures 5 to 64 to the writ petition.

5. That the petitioners were appointed ~~and~~ by means of the above said appointment orders in the pay scale of Rs. 196-232 plus usual allowances since the date of joining in pursuance of their appointment orders and ever since the date of the appointment orders they are regularly working in Transportation Department under respective Station Masters and Station Superintendents. They were being regularly paid their pay scale of Rs. 196-232 since the date of their joining, but however, the same has been most arbitrarily and unreasonably withheld with effect from 14.4.83 till date.

6. That most of the petitioners belong to the scheduled castes and scheduled tribes and they have submitted their request for change of department in respect to the Railway Divisional Manager's Circular dated 20.10.81. A true copy of the said Circular dated 20.10.81 is being annexed herewith as annexure no. 65 to the writ petition

7. That the petitioners even though they are regularly discharging their duties, are not being paid their wages inspite of the fact that ~~they are~~ there are no orders to that effect passed by any competent authorities.

8. That the petitioners have made written representations to the respective authorities



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12.

against the above said illegal action of not making the payment while taking work from them. The petitioners are annexing photostat copies of the representations dated 30th May, 81, 16.6.83, 16.6.83 and 14.6.83 respectively as annexures nos. 66, 67, 68 and 69 to the writ petition.

9. That the above said representations have been duly forwarded by the Senior subordinates to the higher authorities with the request that since all the petitioners are duly working against clear vacancies after having been duly appointed, their wages should be paid to them.

10. That the Station Superintendent, Northern Railway, Lucknow had by means of his order dated 31.3.83 requested the Divisional Railway Manager that the petitioners were working after having been duly appointed against regular vacancies and as such their payment of salary be arranged against the regular vacancies. A photostat copy of the said letter dated 31.3.83 is being annexed herewith as annexure no. 70 to the writ petition.

11. That the Station Superintendents/ Station Masters of different places ~~xxxxxx~~ have been directed under oral orders by the A.P.O I and A.P.O II that the names of the petitioners should be struck off the rolls and no wages should be drawn in their favour. Inspite



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etc 14
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of the fact that there is no such order of any competent authority and the same could neither have been passed legally, the Station Superintendent by means of his letter dated 28th May 1983 has requested the Divisional Manager, Northern Railway, Lucknow after apprising of the entire situation and the fact that even though the petitioners are working, their wages have not been paid, to issue definite instructions as the A.P.O I and A.P.O.II had directed to remove their names of the petitioners from the rolls and not to forward their papers. A photostat copy of the letter dated 28th May 83 is being annexed herewith as annexure no. 71 to the writ petition.

12 That similarly letter was issued by the Station Master, Northern Railway, Harauni, to the Divisional Personnel Officer II, Northern Railway, Lucknow. A true copy of the said letter dated 30th May, 1983 is being annexed herewith as annexure no. 71 to the writ petition.

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13. That the above said action of directing the removal of the petitioners from service through telephonic orders ~~has~~ without serving them any notice or assigning any reason is wholly illegal, arbitrary and against the rules as the services of the petitioners cannot be dispensed with since they have already assumed the status of temporary servants and they cannot be dispensed with their services under the rules published by Railway Board's letter No.E (N)G II- 77CL/56 dt. 26.11.

14.

~~24x~~ 14. That the petitioners are being subjected ^{great} to/harassment as on the one hand their wages are not being paid for the last several months and are being brought to the starvation level and are being forced to resort to agitation, ~~and~~ on the other hand they are being threatened regularly for removal from service without ~~any~~ assigning any reason or affording any reasonable opportunity by the railway authorities in the most unconstitutional manner.

15. That the petitioners are apprehending unconstitutional order ~~by~~ of removal from service by the railway authorities at any moment and as such it has become most necessary and expedient in the interest of justice that they may be restrained from removing the petitioners from services illegally without assigning any reason or without giving them any notice

16. That in view of the facts and circumstances stated above, it has become most necessary and expedient in the interest of justice that the opposite-parties be directed to immediately pay the entire arrears of wages to the petitioners and to continue to pay them the salary every month and be further directed not to pass any order of removing them from service illegally and without serving any notice and assigning an reason, during the pendency and final disposal of the present writ petition.

17. That feeling aggrieved and having no other alternative, adequate, efficacious and



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speedy remedy available, the petitioners are compelled to file the present writ petition amongst others on the following grounds:

G R O U N D S

A. Because the petitioners were appointed by means of the above said appointment orders in the pay scale of Rs- 196-232 plus usual allowances since the date of joining in pursuance of their appointment orders and ever since the date of the appointment orders they are regularly working in Transportation Department under respective Station Masters and Station Superintendents. They were being regularly paid their pay scale of Rs. 196-232 since the date of their joining, but however, the same has been most arbitrarily and unreasonably withheld with effect from 14.4.83 till date.

B Because the above said action of directing the removal of the petitioners from service through telephonic orders without serving them any notice or assigning any reason is wholly illegal, arbitrary and against the rules as the services of the petitioners cannot be dispensed with since they have already assumed the status of temporary servants and they cannot be dispensed with their services under the rules published by Railway Board's letter No. E (N) G II- 77 CL/56



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16.

dated 8.6.81

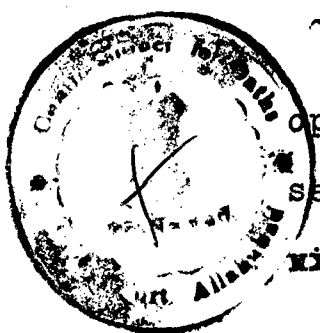
C. Because the petitioners are being subject to great harassment as on the one hand their wages are not being paid for the last several months and are being brought to the starvation level and are being forced to report to agitation, on the other hand they are being threatened regularly for removal from service without assigning any reason or affording any reasonable opportunity by the railway authorities in the most unconstitutional manner.

Wherefore, the petitioners pray for the following reliefs:

R E L I E F S

1) To issue a writ, order or ~~in~~ direction in the nature of mandamus thereby directing the opposite-parties to immediately pay the entire back wages of the petitioners due to them and to continue to pay them their regular monthly wages as and when the same fall due.

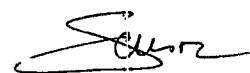
2) To issue a writ, order or direction in the nature of mandamus thereby commanding the opposite-parties not to remove the petitioners from service through an illegal order and without ~~in~~ issuing any notice or giving any reasons.



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17.

- 3) To issue a writ, order or direction in the nature of mandamus thereby directing the opposite-parties to permanently absorb the petitioners on their posts and confirm them against the same.
- 4) To issue any other appropriate writ, order or direction which the Court may deem fit and proper on the facts and circumstances of the case.
- 5) To award the costs of the writ petition.



(S.C.Misra)

Advocatê,

Counsel for the petitioners.

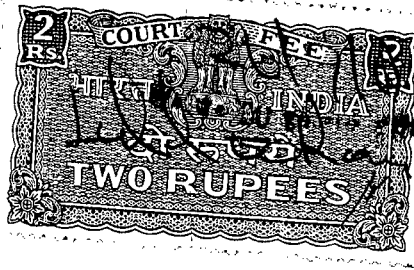
Dated Lucknow.

July 27, 1983.

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In the Hon'ble High Court of Judicature at Allahabad
Sitting at Lucknow.

Writ Petition No. of 1983.



Laloo Ram Saroj and ors. ... Petitioners
Vs.
Union of India and ors ... Opp. parties.

Affidavit

I, Laloo Ram Saroj, aged about 29 years,
son of Sri Prahlad, ~~xxx~~ c/o Station Master
Pipersand, do hereby solemnly affirm and state on
oath as under:

1. That the deponent is petitioner no. 1 in the
above noted writ petition and he is fully conversant
with the facts of the case.

2. That the contents of paras 1 to 16
of the accompanying writ petition are true to my
own knowledge, those of paras — are true on
the basis of legal advice and those of paras
are true on the basis of record.



July 26, 1983
Lucknow.

लालू राम सरोज
Deponent.

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19.

I, the above-named deponent do hereby verify that the contents of paras 1 and 2 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed. So help me God.

लल्लू राम सरोज
Deponent.

Dated Lucknow.
July 26, 1983.

I identify the deponent above named who has signed the affidavit before me

ब्रिज नन्दन
Clerk.

Solemnly affirmed before me on 26-7-83 at 4:30 am/pm by the deponent Sri Lalloo Ram Saroj, who is identified by Sri Brij Nandan Srivastava, Clerk to Sri S.C.Misra, Advocate, High Court, Lucknow Bench, Lucknow. I have satisfied myself by examining the deponent that he understands the contents of the affidavit which have been read over and explained by me.



A. N. Saroj
Oath Commissioner
High Court, Allahabad
Lucknow Bench
No. 62/372
Date 26/7/83

28 ¹⁴/₂₃

In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1983.

Laloo Ram Saroj. ... Petitioner.

Vs.

Union of India and others. ... Opposite-parties.

ANNEXURE NO. 1.

...

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW BENCH LUCKNOW.

ANNEXURE

IN

CIVIL MISC. WRIT PETITION NO. OF 1983

(DISTRICT LUCKNOW)

LALLOO RAM SAROJ

S/o Shri Prahlad.

...Petitioners

Versus

Divisional Railway Manager,
Northern Railway, Lucknow and
Others.

...Respondents.

We all the Substitutes Porters have already
worked as Casual Labourer before 1.6.1978 on Lucknow
Division in the Various Departments.

S1.	Name and Father's Name	Station where pre sently working	Date of Apptt. as C/Labour before 1.6.78 as per C/LCard	Date of birth	Aged about	Present Remarks Address
1	2	3	4	5	6	7
						8



लालू राम सरोज

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1	2	3	4	5	6	7	8
1.	Sri Lalloo Ram Sa Pipersand roj s/o Sri Prahlad		15.1.73	15.11.5428- ³ / ₂		C/o S.M. Pipersand	S/C
2.	Ved Prakash s/o Sri Kalika	do	15.10.71	4.5.62 31yrs		do	S/C
3.	Sri Mukhtāswar s/o Shri Surjoo	Lucknow	1.3.77	1.2.59 24		C/o SS Lko	S/C
4.	Sri Radhey Shyam s/o Sri Chhotey Lal	do	15.3.76	13.12.5725- ¹ / ₂		do	S/C
5.	Sri Ram Khelawan Sri Khyali	do	15.2.74	2.12.55 27 ³¹ / ₂		do	S/C
6.	Sri Buddhi Lal s/o Sri Tula	do	15.3.77	1.1.59 24- ¹ / ₂		do	S/C
7.	Sri Sheo Lal s/o Sri Khiali	do	15.3.76	1.1.58 25- ¹ / ₂		do	S/C
8.	Sri Raja Ram s/o Sri Dularey	do	1.8.77	25.6.59 24		do	S/C
9.	Sri Sunder Lal s/o Rekhi Lal	do	15.3.76	4.1.58 25 ¹ / ₂		do	S/C
10.	Sri Abhilash Kumar S/o Sri Ram Niwas	do	15.2.74	12.12.55 27 ¹ / ₂		do	S/C
11.	Sri Ram Bharosey S/o Sri Chandi Lal	do	15.12.72	1.11.52 30 ¹ / ₂		do	S/-

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12.	Sri Devi Charan S/o Sri Sheo Raj	Lucknow	15.12.74	17.10.56	26½	C/o S.S.Lko	-----
13.	Sri Pyarey Lal s/o Sri Nankoo	do	1.8.75	1.8.59	24	do	S/C
14.	Sri Munna Lal s/o Sri Lala	do	15.11.76	10.10.58	25	do	S/C
15.	Sri Chandi Lal s/o Sri Methoo Lal	do	15.8.77	5.6.59	25	do	S/C
16.	Sri Becha Lal Sri Raja Ram	do	15.8.77	9.7.59	24	do	S/C
17.	Sri Bal Kishore Sri Pyarey Lal	do	15.12.76	11.11.58	25	do	S/C
18.	Sri Radhey Lal s/o Sri Prabhoo	do	15.3.77	11.59	24½	do	S/C
19.	Sri Chedi Lal s/o Sri Mahabir	do	15.12.72	5.9.54	29	do	S/C
20.	Sri Mahesh Kumar s/o Sri Laxman Pd.	do	1.3.77	12.11.58	25	do	S/C
21.	Sri Ram Chandra s/o Sri Sheo Nath	do	15.12.77	10.11.59	23½	do	S/C
22.	Sri Amrit Lal s/o Sri Inder	Jaitipur	15.5.70	15.3.52	31	C/o S.M.Jaitipur	S/C



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23.	Sri Sarvajeet	Jaitipur	15.7.77	2.5.59	24Yrs	C/oSM Jaitipur	S/C
	s/o Sri Mohan Lal						
24.	Sri Trimohan Pra	do	15.6.70	2.4.52	31	do	S/C
	sads/o Sri Karhili						
25.	Sri Ram Shanker	do	15.2.77	1.1.59	24 1/2	do	S/C
	s/o Sri Jhaboo						
26.	Sri Phool Chand	do	15.12.75	8.10.57	25 1/2	do	S/C
	s/o Sri Maikoo						
27.	Sri Surendra Kumar	do	1.7.77	1.7.59	24	do	---
	s/o Sri Kishan Sharma						
28.	Sri Chandan Lal	do	15.5.77	3.2.59	24 1/2	do	S/C
	s/o Sri Doori						
29.	Sri Ram Shanker	do	15.3.72	10.2.54	29 1/2	do	S/C
	s/o Sri Dularey						
30.	Sri Jagroop	Haraoni	15.5.74	30.3.56	27	C/oSMHaraoni	S/C
	s/o Sri Nanha						
31.	Sri Ram Ratan Ist	do	10.8.77	1.7.59	24	do	S/C
	s/o Sri Jhangoo Pd.						
32.	Sri Sheetala Pd.	do	1.9.77	12.7.59	24	do	S/C
	s/o Sri Ganga pd.						
33.	Sri Ramesh Chandra	do	15.4.77	10.2.59	24	do	S/C
	s/o Sri Laloo						

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34.	Sri Ram Raten 2nd Haraoni s/o Sri Laloo		15.9.75	6.8.57	26	C/oSMHaraoni S/C	
35.	Sri Ram Nath do s/o Sri Sukhan		30.7.75	1.7.57	24	do	S/C
36.	Sri Bishambhar Dayal do s/o Sri Lala		20.3.78	1.1.60	23½	do	S/C
37.	Sri Ram Khelawan do s/o Sri Saheb Deen		15.5.76	1.5.60	23	do	S/C
38.	Sri Santosh Kumar do s/o Sri Bechu Lal		15.9.77	15.7.59	24	do	S/C
39.	Sri Ram Asrey do s/o Sri Gangu		15.12.75	25.10.57	26	do	S/C
40.	Sri Radhey Lal do s/o Sri Shanker Pd.		15.9.73	9.7.58	25	do	S/C
41.	Sri Janardan Pd. do s/o Sri Sunder Lal		1.3.75	1.1.57	26	do	----
42.	Sri Wazi Ahmad do s/o Sri Shafi Ahmad		15.5.76	9.3.58	25	do	---
43.	Sri Dalip Kumar do s/o Sri Manna Lal		15.4.74	10.4.74	29	do	S/C
44.	Sri Phool Chand do s/o Sri Gokul		1.4.76	2.2.58	25	do	



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45.	Sri Ram Kumar	Ajgain	15.4.77	30.3.52	31yrs	C/o SMAjgain	S/C
	s/o Sri Dwarika Pd.						
46.	Sri Nanhoo	do	15.9.77	8.7.59	24	do	S/C
	s/o Sri Baldeo						
47.	Sri Ram Nath	do	15.5.74	23.3.56	27	do	S/C
	s/o Sri Laloo						
48.	Sri Chotey Lal	do	15.5.75	5.2.57	26	do	S/C
	s/o Sri Ganga Ram						
49.	Sri Ayodhya Pd.	do	15.3.76	25.1.58	25½	do	S/C
	s/o Sri Badloo						
50.	Sri Asharfi Lal	do	15.10.70	13.7.59	24	do	S/C
	s/o Sri Mahadeo						
51.	Sri Kishan	do	15.11.76	10.9.58	25	do	S/C
	s/o Sri Rajam						
52.	Sri Ganda Lal	do	1.2.75	1.1.57	26½	do	S/C
	s/o Sri Chet Ram						
53.	Sri Sri Ram	Kankaha	15.6.71	20.1.53	30½	C/o SMKankaha	S/C
	s/o Sri Rekhi Pd.						
54.	Sri Bhaiya Lal	do	1.5.76	5.3.58	25	do	S/C
	s/o Sri Reveti						
55.	Sri Manohar Lal	do	1.10.77	5.8.59	25	do	S/C
	s/o Sri Khilari						



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56	Sri Sri Kishan	Kankaha	15.12.77	17.10.59	24yr	c/o SM Kankaha	S/C
	s/o Sri Baboo Ram						
57.	Sri Dharam Raj	Magarwara	15.3.77	1.1.59	24	c/o SM Magarwara	S/C
	s/o Sri Surya Pal						
58.	Sri Rajendra Pd.	Faizabad	15.10.77	2.8.59	24	c/o S.S. Faizabad	S/C
	s/o Sri Murari Lal						
59.	Sri Gur Prasad	do	15.8.76	10.7.58	25	do	S/C
	s/o Sri Vikram						
60.	Sri Vishwa Nath	Sonik	15.2.74	10.10.54	27	c/o S.M. Sonik	S/C
	s/o Sri Saheb Lal						

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लालन राम सोराज

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,
LUCKNOW BENCH, LUCKNOW.

Writ Petition No. of 1983.

Laloo Ram Saroj. ... Petitioner.

Vs.

Union of India and others. ... Opposite-parties.

ANNEXURE NO. 2.

...

Serial No. 5449 - Circular No. 220E/190-VIII(EIV),
dated 31.7.1973.

Subject:- Employment of Casual Labour on
Railways.



A copy of Railway Board's letter No. PC-72/RLT-69/3(i) dated 12.7.1973 on the above subject is forwarded for information and guidance. Board's letter No. E(NGO-60CL-13 dated 22.8.1962 referred to therein was circulated under this office letter No. 220=E/100-IV(EIV) dated 31.8.62/1.9.62 (P.S.No. 1731).

लालू राम सरोज

Copy of Railway Board's letter No. PC-72/RLT-59/3(i) dated 12.7.1973.

Subject: Employment of Casual Labour on Railways.

The Railway Labour Tribunal, 1969, which was appointed by Government under the permanent Negotiating Machinery dealing with the demands in regard to which

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agreement could not be reached between the Railway Board and the organised labour, has, inter-alia made the following recommendations in respect of the issues relating to Casual Labour.

"4.26(4)(i). The period of maximum service for earning temporary status should be fixed at four months instead of six."

"4.26.(4)(ii). If Casual labourer is engaged on works which automatically expire on 31st March, the continuity of his service shall not be regarded as broken if sanction for the work is given subsequently, and the same casual labourer is employed to finish the work, provided further that no casual labourer shall be prevented from working on such job so as to deprive him of earning the status of a temporary Railway Worker.

2. The Government have accepted the above recommendations of the tribunal and accordingly it has been decided by the Railway Board that Casual Labour other than those employed on 'Projects' should be treated as 'temporary' after the expiry of four months continuous employment instead of six months at present laid down in Board's letter No. E(NGO60 CL 13 dated 22.8.62, as amended from time to time and incorporated under para 2501 (b)(i) and (b)(iii) of Chapter XXV of the Indian Railway Establishment Manual.



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3. It has also been decided that if a casual labourer is engaged on works which automatically expire on 31st March, there should be no break in his service provided that sanction for that work is given subsequently and the same casual labourer is employed to finish the work. It should also be assured that no casual labourer is prevented from working a job so as to deprive him of earning the status of a temporary railway servant.

4. Necessary corrections slips to chapter XXV of the Indian Railway Establishment Manual in accordance with the decision contained in para 2 above will follow.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1983.

Laloo Ram Saroj. ... Petitioner.

Vs.

Union of India and others. ... Opposite-parties

ANNEXURE NO. 3.

...

Serial No. 6101 - Circular No. 220-E/190-VIII(EIV)
dated 21.3.1974.

Subject:- Employment of Casual Labour~~s~~ on Railway.

Granting of Authorised Scale of Pay to
Casual ~~Labourers~~ Labours on completion of 9
months now four months continuous service.



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Attention is invited to Railway Board's letter No. PC-72/RLI-69/3(1) dated 12.7.73 wherein the Board while accepting the recommendations of the Railway Labour Tribunal have decided that Casual Labour other than those employed on projects should be treated as temporary, after the expiry of 4 months continuous employment instead of 6 months as existed previously. It follow that it is the responsibility of the administration to bring the Casual Labours who have continuously been employed for a period of 4 months to authorised scale of pay. It is, however, observed that in some departments Casual Labours are not brought on authorised scale of pay and continue to be employed on Casual Labour

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rates. Non-granting of authorised scale of pay to such Labourer on expiry of 4 months attracts the provision of Board's orders. It is understood that in all estimates prepared by the Executive Officer concerned, provisions for staff is made on C.L. rates. This may be on account of limited funds allotted for the work. All T.L.As. are also sanctioned making provision for employing men on C.L. rates and on account of this Casual Labourers are not being brought on authorised scale of pay after the stipulated period.

It is desired that all concerned should be advised in this regard to make provision for labours on Authorised Scale of pay so as to comply with Railway Board's orders referred to above. By doing this you may be slightly over budgeting in as much as for the first 4 months the provision would be made on Authorised Scale whereas staff would be appointed on Casual Labour rates, but this slight over budgeting would be desirable to ensure that Railway Board's orders are implemented and there should be no labour unrest on this account.



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The Officers concerned should also be instructed that no Casual Labour is prevented from working on such jobs so as to deprive him of earning the status of a temporary Railway Servant on the expiry of his continuous employment for a period beyond 4 months.

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It may, however, again be clarified that only Casual Labour employed in works other than Project are to be given Authorised Scales of Pay or continuous employment of 4 months.

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1983.

Laloo Ram Saroj. ... Petitioner.

Vs.

Union of India and others. ... Opposite-parties.

ANNEXURE NO. 4.

...

No. 120 E/ 190-IV (E-3-1) Divisional Office,
Lucknow, Dt. /12/80.

All Sr. Subordinates Incharges,
Lucknow Division.

C/- All Officers of Lucknow Division.

Divl. Secretary, NRMU/LKO.

Divl. Secretary, URMU/LKO.

Sub:- Engagement of Casual Labourers in the Open line.

On Lucknow Divn. there is a ban on engagement of any new person as a C/Labour unless the has worked as such prior to 1.6.78 and holds proof to that effect. In order to exercise a check and keep control over the implementation of these instructions, it has been decided with immediate effect if any unit has to engage a casual labourer who has not worked previously in the same unit but has rendered services as a Casual labourer on other unit in this Division prior to 1.6.78, then all such cases

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before being considered suitable for recruitment will have to be cleared personally by Sr. D.P.O/DPO with a view to ensure that the evidence produced about having worked prior to 1. 6. 1978 is scrutinised properly and thus avoid any wrong appointments.

Please acknowledge receipt.

Sd. H.S. Chatta.

Divl. Rly. Manager,

Lucknow.

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प्रस्ताव देना

प्रस्ताव नं. 131/सहायि/प्र. 3/31-52

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ਫਿਰ:- ਜਲਾਈ ਵਰੀ ਕੋਟਰ ਦੇ ਪਾਸ ਪਰ ਬੇਨਾਮਨਾਮ ਨੰ 100-232
 (ਸ.ਦ.ਦ.) ਟੀ.ਏ.ਈ. ਫਿਰਾਜ ਮੈਂ ਸ਼ੁਰੂ ਵਿਚ ਕਮਿਟੀ ਦੇ ਹੀਣੇ
 ਮੈਂ ਜਲਾਈ ਦੇ ਸ਼ਾਹਰ ਪਰ ।

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महाराष्ट्र शासन शासकीय प्रशासन
११८, रेलवे, बालनगर

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ਸਤਿਨਾਮੁ ਹੈ ।

किताब: इसकाई विधुविन वन गीटर के वन वेमकान को 196-23 अगार. वन
टी. वन वी. किताब के अगुविन. वानि के गीट के गार्डकान के
अगार वर ।

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। दे आदेशा लक्ष्य अधिकारी द्वारा सुमोचित है ।

અમદાવાદ ૬ મે ૨૦૧૮

प्रतिपादित :

1- ਦੇਸ਼ੀ ਅਤੇ ਰਾਸ਼ਟਰੀ ਸੂਚਕਾਂ ਦੀ ਵਰਤੋਂ :

श्री ठेकी मान पुत्र महावीर के झुंडे के सहताहार स्वर विवे रहे हैं।
 सुपया उपरोक्त वन की इस्तिमो पर इन अफवाहों को चोटें के झुंडी रहे पर।
 इसके सहताहार उपरान्त मानके करारों कीर झुंडे के सहताहार के विद्या के वधि
 सहताहार झुंडे के सहताहार के व विवे तो पुस्तक इसकी सुपया उपरोक्त की है।
 इनको के वैदिक परीक्षा की-1 भाग 2 की वेबो को 0567 विद्या
 22-2-83 के झुंडा वरान कर ती है इसकी वरान विद्या 8-8-84 के वर
 अफवाहों के 1-6-78 के वराने वरान विद्या है।

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1. There is no such thing as a free lunch.
2. If you are not a member of the club, you cannot play.
3. The only way to get a good price is to buy in bulk.
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Page No 25

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का. सं. २१/२०१८-१९/२०१९-२०/२०२०-२१

सं. २१/२०१८-१९/२०१९-२०/२०२०-२१

सं. २१/२०१८-१९/२०१९-२०/२०२०-२१

विषय- संघर्ष विभाजन का फैसला है यह एक वैधानिक प्रक्रिया है जिसके अंतर्गत संघर्ष विभाजन का फैसला किया जाता है और यह फैसला अंतिम होता है।

संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है जिसमें एक एक संघर्ष विभाजन का फैसला किया गया है और यह फैसला अंतिम होता है। संघर्ष विभाजन का फैसला एक वैधानिक प्रक्रिया है जिसके अंतर्गत संघर्ष विभाजन का फैसला किया जाता है और यह फैसला अंतिम होता है। संघर्ष विभाजन का फैसला एक वैधानिक प्रक्रिया है जिसके अंतर्गत संघर्ष विभाजन का फैसला किया जाता है और यह फैसला अंतिम होता है।

संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है

संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है

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संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है

संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है

संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है

संघर्ष विभाजन का फैसला १९८०-२०१७ तक का है

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संयोजक-देवगढ़

संयोजक देवगढ़

दि 22/10/80-81/प्रकारण सं 30/82

संयोजक देवगढ़ 28-8-80

श्री अमन साह

पु: अमन (अपराध में)

विषय:- अमन वर वोटर के वर वर देवगढ़ 00100-232 प्रकरण
लोचनोपयोग विषय में अनुसंधान अति के लोटे में काटवान के अमन
वर ।

अमन 100देवगढ़ प्रकरण वोटर के वर वर देवगढ़ अमन अमन देवगढ़
के अमन अमन अमन के वोटर वोटर विषय विषय अमन के वर वर वोटर के
अमन अमन । श्री विषय वोटर में विषय अमन के वर वर अमन अमन
के विषय वोटर में । अमन अमन अमन के लोटे में अमन के अमन अमन के विषय
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(के अमन अमन अमन अमन अमन के)

(अमन देवगढ़)

श्री अमन देवगढ़ अमन

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अमन के अमन अमन अमन

1- अमन अमन अमन के अमन अमन

2- श्री अमन अमन अमन के अमन अमन के अमन के ।

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4- अमन अमन अमन के अमन

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कायदा नैतिक

फाईल 2208/9/10/00-31/अनुसूचित जाति/वैभव जी 1801-30

जाति

विभाग 4

जी एनपीए

हृदय श्री मोहन लाल

प्रमाणित है

विषय:- अस्थाई नियुक्ति का पोर्टल के पर पर दिनमान 00 196-832 [आर.एच.] कोर्ट के दिनांक 01.08.01. विभाग में अनुसूचित के कोर्ट में लाया जाता है। आर.एच. 00-00

आपको 00 196/- दिनमान 196-832 [आर.एच.] कोर्ट के दिनांक 01.08.01 पर देतीपुर जेलान पर देवान मास्टर देतीपुर ने अस्थाई अस्थाई का है लाया जाता पोर्टल नियुक्ति किया जाता है। पर पर आप सुप्रीम डिप्टी के दिनांक 01.08.01 आप को अनुसूचित जाति के कोर्ट में ली के लाया अस्थाई का है नियुक्ति किया गया है। एडवाक केनस लिस्ट को अनुसूचित जाति के कोर्ट में लाया जाता है करने के ली है। उसी आपका नाम मेरिट नम्बर 1 पर है। आपकी निधुक्ति अस्थाई कोर्ट पर एडवाक केनस में ली गई है। पर टी. एडवाक केनस में अनुसूचित जाति के कोर्ट में लाया जाता पूरा करने के ली केनस कोर्ट ली है। जाने के बाद ही आपकी अस्थाई नियुक्ति को जायेगी।

ये आदेश जी.पी.जे.। तथा ए.जे.एच. [पी.] द्वारा अनुसूचित है

सेन जीत

[आर.के.केन.]

पूरे मीठा रेणो गुणवत्ता

एडवाक

नमूने के एस्ताकर

1. देवान मास्टर देतीपुर को सुधार्थ देतीपुर
2. श्री सर्वजीत सुत्र श्री मोहन लाल के नमूने के एस्ताकर जार लिये गये हैं।
अथवा उपरोक्त स्वामी अभ्यर्थी को पोर्टल में दिप्टी है।
इनके एस्ताकर अपने नामने एस्ताकर नमूने के एस्ताकर में भिजाने,
यदि नमूने के एस्ताकर है नही मिलती है तो एस्ताकर एस्ताकर को रिपोर्ट है। इनके एस्ताकर परीक्षा परीक्षा परीक्षा में ली है।
प्रमाणित 2-3-59 है।
3. टी.एच. लाल को सुधार्थ देतीपुर

महेश्वर शर्मा

26/7

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முதுநிலை: 9. 12-13

2. Interest rate for various years

ਨਿਰ್ದੇਸ਼:- ਅਧਿਆਇ ਦਾ ਪੀਓਰ ਦੇ ਵਾਲ ਵਲ ਖੋਲ੍ਹਣਾ। ਰੰਗ ੨੦੧੦-੨੩੨ ਆਦਿ
ਅਧਿਐਤਮ ਵਿਚ ਮੈਂ ਸੁਝਾਵਾਂ ਅਨੁਸਾਰ ਦੇ ਹੀਟੇ ਮੈਂ ਜਾਂਚਣ ਦੇ
ਆਦਿ ਵਲ ।

[illegible]

यह शोध स्वतंत्र अधिकारी द्वारा प्रयोजित है ।

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1942 6 October

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1. ਦੇਸ਼ ਮਾਨਰ ਬੀਰ ਲੇ ਦੁਆਰ ਵੇਸਿ

2- શ્રી વિભોજન પ્રાર્થના, અભિષેક પ્રાર્થના લેવામાં બે કલાકના સમય સુધી બેસી

ક- હવેના હવેના નેટર બે દુધની દેડે પર મહાદે દક્ષાદર મહાદે વાળી વાળી

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ਜਿਥੇ ਤੇ ਗੁਰਮਤਿ ਕਰੀ ਸੁਖਾ ਚਾਹੀਐ ਤੇ ਮੇਂ ਫਤਹਾ ਹਿੰ ਮੇਰੇ ਯੋ ਚਾਹੀਐ ॥੧॥

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WASHINGTON, D.C. 20250

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Ann No 33

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Page 10-11

निर्माण:- अक्षांश विद्युत्त पर जोड़ने पर यह पर विद्युत्त २०१०-२३२
(कारण: २०१०-२३२ कारण: २०१०-२३२ कारण: २०१०-२३२)
कारण: २०१०-२३२ कारण: २०१०-२३२ कारण: २०१०-२३२

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५. अथिब ललन अथिबारी कलन अथिबारी ५ ।

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૨- શ્રી રામજીવ પ્રતિ ધ ધારે ને દુઃખે ને મુશ્કર કાર લેખે મો ને .

2- 2014-2015

THESE ARE THE RESULTS OF THE RESEARCH

and the other two are in the same position as the first.

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उत्तर देती

संख्या: 2202/02/10/000001/अनुवादित 0010/01-82

पत्र संख्या: 2202/02/10/000001/अनुवादित 0010/01-82

श्री अनन्त गुप्त श्री प्रसाद
(अनुवादित)

विषय:- अन्तर्गत सिगरेट का कोटेशन के वश पर अनुवादित 0010-202
(अनुवादित) सिगरेट का विवरण में अनुवादित का है कि
में आगे परत के अन्तर्गत पर ।

आपकी अनुवादित 0010-202 (अनुवादित) कोटेशन के सिगरेट
पर पर अन्तर्गत के वश पर अनुवादित 0010-202 (अनुवादित) का है
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
कोटेशन के वश पर अनुवादित 0010-202 (अनुवादित) का है कि
आपकी अनुवादित 0010-202 (अनुवादित) का है कि
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।

यह कोटेशन अन्तर्गत अन्तर्गत अन्तर्गत अन्तर्गत है ।

MR. R. K. SEN
(अनुवादित)
आपकी अनुवादित 0010-202 (अनुवादित) का है कि
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।
अन्तर्गत कोटेशन सिगरेट का विवरण में आगे परत के अन्तर्गत पर ।

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(19 June 2014)

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1. 2010年10月1日起，凡在中华人民共和国境内销售货物或者提供加工、修理修配劳务以及进口货物的单位和个人，均应按照《中华人民共和国增值税暂行条例》及实施细则缴纳增值税。

ਪ੍ਰਸ਼ਨ ੬: ਸਾਹਿਬਜ਼ਾਦੇ ਵਿਦਿਆਰਥੀ ਕਮਾਲ

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CONFIDENTIAL

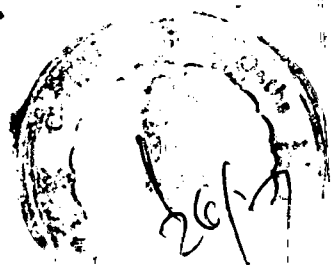
Journal of Management Education

2018-03-09

॥ श्री गणेशाय नमः ॥

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लल्लु राम शशी



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सं. वि. १

सं. वि. १०००/००००/००००/००००/००००/००००

कलकत्ता जयपुर
कलकत्ता जयपुर १३

सं. वि. १०००/००००/००००/००००/००००/००००

सं. वि. १०००/००००/००००/००००/००००/००००

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सं. वि. १०००/००००/००००/००००/००००/००००



(41)

ANN 645

(A 76)

Q. No. 184/1983
Lucknow, 14.2.83

North Eastern Railway

SO: 2/05/5-10/Subs./82-83

Divisional office,
Lucknow: Dt. 28/2/1983

The Station Master,
North Eastern Railway,
Harauni.

Sub: Engagement of Sri Janardan Prasad
S/o Sri Shyam Shanker Lal, C/Labour
against day to-day casualtion/
vacancies.

The request of the above-named has been
considered in detail and now he is allowed to
work as Subs. Porter at your vice vacancies/
casualtion. He has passed A/2 vide Fit Memo No.
056561 dated 19.2.83. His engagement as Subs.
Porter has the approval of competent authority.
He has worked as C/Labour prior to 1.6.78. His
date of birth is 1.1.57. The original documents
of the above-named are retained in this office.

(R.K. son)

For Divisional Railway Manager,
Lucknow.

Signature of
Sd/- Janardan Pr.

ने समस्त मेरे सम्पत्ति
मेरे नाम पर है



Sd/- Janardan Pr., Sd/- office.
Sd/- Janardan Pr., Sd/- office.
Sd/- Janardan Pr., Sd/- office.

लल्लु राम शर्मा

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Annex 16

69

FOR THE MANAGER

No. 2202/5-10/1000/03-06

Divisional office,
Lucknow Dt. 20/1/1953.

The Station Master,
Northern Railway,
Lucknow.

AJ
77

Sub Engagement of Sri Kazi Ahmad s/o Sri
Shafi Ahmad, C/Labour against day-
to-day casualities/vacancies.

...

The request of the above-named has been
considered in detail and now he is allowed to
work as Sub.Porter at your vice vacancies/
casualties. He has passed A/2 vice Sit Memo No.
056593 dt. 14.3.53. His engagement as substitute
Porter has the approval of competent authority.
He has worked as C/Labour prior to 1.6.52. His
date of birth is 12.1.1922. The original documents
of the above-named are retained in this office.

2/10-2-58

Handwritten signature in Hindi

Signature of
Sri Kazi Ahmad.

(R.K. Sen)
For Divisionally. Manager,
Lucknow.

Handwritten signature in Hindi



AG/Pay Bill.
Sr. DA/LAO.
Sri Kazi Ahmad in office.
S.I./LAO for inf. and n/action.
Divl. Secy. NRMU/IRMU.

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A/82

Dr. Nolis

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of the 24th April, (Friday 24)

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लालू राम सोरोज



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उत्तर लेख

परीक्षा: 2208/5/10/80-81 मनुष्य/पैनल नं० 11/08

तमिळु विनी

श्री अतर्जित ताल पुत्र महर्षि
(अर्जुन मे)

84-2

विषय: अर्थात् पत्र पीटीर के पत्र पर वैभवमान 197-232
(आर० ए०) टी० ए० पी० विभाग में अनुप्राप्त गति के
कोटे में तालिस्त के अर्थात् पर।

....

आपको 196 वैभवमान 196-232 आर० ए० पी० टी० के पत्र पर तमिळु
पर स्थान मास्टर अर्थात् अर्थात् अर्थात् आ ही गंगोदुद पीटीर निगुलि विनी
जाना है यह पत्र पीटीर का लोवर गैर है। की रिपोर्ट के वैभवमान में रिक्त पत्र
वही आप तुरन्त हुनो हेतु रिपोर्ट है। आपको अनुप्राप्त गति के कोटे में
आर० ए० अर्थात् आ ही निगुलि विनी जाना है एडवाइस पैनल निगुलि पीटीर मध्य।
है आपको यह निगुलि विनी ताल पर एडवाइस वैभवमान पर दी गई है। यह टी० ए०
पी० विभाग में अनुप्राप्त गति के कोटे में तालिस्त पूरा करने हेतु पैनल मनीषा ताली
आपकी अर्थात् निगुलि ही जायेगी।

ये कोटे तक्षम अधिकारी द्वारा अनुप्राप्त है।

(आर० ए० सैन०)

कुले मण्डल वैभवमान प्रवर्धक

ले मण्डल विनी प्रवर्धक

उत्तर लेख, लघुनक

नमूने के हस्ताक्षर
प्रतिनिधि:-

1. स्थान मास्टर अर्थात् तालिस्त प्रवर्धक
2. श्री अतर्जित ताल पुत्र महर्षि के नमूने के हस्ताक्षर उत्तर लिखे गये हैं
3. हुनो उपरोक्त पत्र को प्रतियों में पीटीर में हुनो हेतु पर उत्तर
नमूने के हस्ताक्षर से नहीं मिले तो तुरन्त इसकी हुनो करीब की है
एडवाइस विनी नं० 053034 विनी 3 नं० 03 के अनुप्राप्त ए/2 की
परीक्षा प्राप्त कर तो है वनकी जन्म तिथि 13-07-59 है।
6. टी० ए० अर्थात् अर्थात् को हुनो।

मल्लु राम सुबेराज



Answers

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[Faint handwritten notes at bottom]

નિર્ણય: આગામી બે દિવસે કે જે જે વિધાનસભા નં 196-23 અન્વયે થશે
 સી.સાફ સી. વિસ્તાર થે થે અમુકિય થાતિ કે જોડે થે ઉપરોક્ત
 કે અમુકિય થર :

આપણી ૨૦ ૧૯૬ યેનમાત્ર ૨૦ ૧૯૬-૨૩૨૬ આર.પબ. ૧ પોર્ટર છે પણ તે
તરીકે હોવાનું જોઈએ તો વાતોર અગત્ય છે આપણી અહીંથી એ પે સહીયોગ
તરીકે વિગતિત થિયા જાતા હિ એક જ પોર્ટર જ લીવર થી થીડ-૧ થી રિપોર્ટિંગ
અહીં થે રિપોર્ટ થાય હિ : પણ આપ જુલન અહીં થે રિપોર્ટ થે આપણે અનુસૂચિત
તરીકે થે ઓરે થે હાની. છે આપણા અહીંથી એ પે વિગતિત થિયા જાતા હિ અહીં
એક વિગત યેરિડ અહીં ૨૧ જર થે આપણી એક વિગતિત અહીંથી તીર જર
અહીં યેરિડ જર થી થઈ હિ અહીં થી. પબ થી. વિગતિત થે અનુસૂચિત થાતિ છે ઓરે
થે આપણા જુલન અહીં થે એક થીડ થીડ થી અહીં અહીંથી વિગતિત થી આપણી
થે આપણા સહ અહીંથી અહીં અનુસૂચિત હિ :

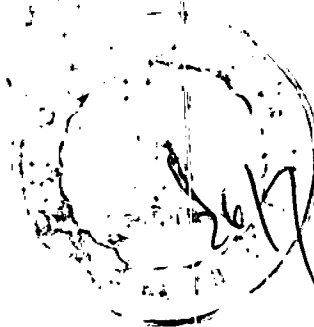
॥ अथ. ६. सं. ॥

ते मण्डल रेलवे प्रशासक
मंडल !

सुविनिर्दिष्टः :-

- 1- ପ୍ରତିଷ୍ଠାପନ କାର୍ଯ୍ୟକ୍ରମ ଉପରେ ଗୁରୁତ୍ୱ ଦେବା
2- ଶ୍ରମିକମାନଙ୍କ ସହଯୋଗ ଓ ସମ୍ମାନନା ପ୍ରଦାନ
3- ଶ୍ରମିକମାନଙ୍କ ସହଯୋଗ ଓ ସମ୍ମାନନା ପ୍ରଦାନ

महान् शक्ति शक्ति



52 (A) 87 2656 79
NORTHERN RAILWAY

NO: 2205/5-10/Substitute/SL-84

Divisional office,
Lucknow: Dt. 1/1/1953.

The Station Master,
M. Ly./Ajgaia.

Sub: Engagement of Sri Genda Lal s/o Sri Chet Ram, C/Labour
against day to-day casualties/vacancies.

The request of the above-named has been considered in detail and now he is allowed to work as Sub-Porter at your place vacancies/casualties. He has passed A/2 vide Fit Note No. 051081 dt. 04.1.53. His engagement as substitute Porter has the approval of competent authority. He has worked as C/Labour prior to 1.6.75. His date of birth is 1.1.57. The original documents of the above-named are retained in this office.

Signature of
Sri Genda Lal.

(R.L. Sen)
Divisional Railway Manager,
Lucknow.

Copy to:

1. A/Pay Bill.
2. Sr. DMO/LAO.
3. Sri Genda Lal, in office.
4. Divl. Secy. S&S/WRM.

.....
लल्लु राम सेराज

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(56)

Dr. 660

NO. 2014-10/Subs./82-83 Divisional office,
Lucknow: Dt. 23/2/1983.

The Station Master,
Northern Railway,
Bardhaman Rankana.

A/2
91

Sub: Engagement of Sri Shri Kishan s/o
Sri Babu Ram, C/Labour against day
to-day casualties/vacancies.
....

The request of the above-named has been
considered in detail and now he is allowed to
work as Sub. Porter at yours vico. vacancies/
casualties. He has passed A/2 and below vido
Fit Memo No. 056560 dt. 18.2.83. His engagement
as Substitute Porter has the approval of the
competent authority. He has worked as C/Labour
prior to 1.6.78. His date of birth is 17.10.59.
The original documents of the above-named are
retained in this office.

Ref

(H.K. Sen)
For Divisional Railway Manager,
Lucknow.

Signature of

Sri Sri Kishan s/o Babu Ram

Copy to:-

1. A.S./Pay Bills.
2. Sr.DAO/LKO.
3. Sri Shri Kishan s/o Babu Ram, Div. office
4. Divl. Secy. NMTU/LKO.



लल्लु राम शर्मा

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REMARKS:

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राजिन्द्र प्रसाद

100-443887-100

1-2-3-4-5-6-7-8-9-10-11-12-13-14-15-16-17-18-19-20-21-22-23-24-25-26-27-28-29-30-31-32-33-34-35-36-37-38-39-40-41-42-43-44-45-46-47-48-49-50-51-52-53-54-55-56-57-58-59-60-61-62-63-64-65-66-67-68-69-70-71-72-73-74-75-76-77-78-79-80-81-82-83-84-85-86-87-88-89-90-91-92-93-94-95-96-97-98-99-100-101-102-103-104-105-106-107-108-109-110-111-112-113-114-115-116-117-118-119-120-121-122-123-124-125-126-127-128-129-130-131-132-133-134-135-136-137-138-139-140-141-142-143-144-145-146-147-148-149-150-151-152-153-154-155-156-157-158-159-160-161-162-163-164-165-166-167-168-169-170-171-172-173-174-175-176-177-178-179-180-181-182-183-184-185-186-187-188-189-190-191-192-193-194-195-196-197-198-199-200-201-202-203-204-205-206-207-208-209-210-211-212-213-214-215-216-217-218-219-220-221-222-223-224-225-226-227-228-229-230-231-232-233-234-235-236-237-238-239-240-241-242-243-244-245-246-247-248-249-250-251-252-253-254-255-256-257-258-259-260-261-262-263-264-265-266-267-268-269-270-271-272-273-274-275-276-277-278-279-280-281-282-283-284-285-286-287-288-289-290-291-292-293-294-295-296-297-298-299-300-301-302-303-304-305-306-307-308-309-310-311-312-313-314-315-316-317-318-319-320-321-322-323-324-325-326-327-328-329-330-331-332-333-334-335-336-337-338-339-340-341-342-343-344-345-346-347-348-349-350-351-352-353-354-355-356-357-358-359-360-361-362-363-364-365-366-367-368-369-370-371-372-373-374-375-376-377-378-379-380-381-382-383-384-385-386-387-388-389-390-391-392-393-394-395-396-397-398-399-400-401-402-403-404-405-406-407-408-409-410-411-412-413-414-415-416-417-418-419-420-421-422-423-424-425-426-427-428-429-430-431-432-433-434-435-436-437-438-439-440-441-442-443-444-445-446-447-448-449-450-451-452-453-454-455-456-457-458-459-460-461-462-463-464-465-466-467-468-469-470-471-472-473-474-475-476-477-478-479-480-481-482-483-484-485-486-487-488-489-490-491-492-493-494-495-496-497-498-499-500-501-502-503-504-505-506-507-508-509-510-511-512-513-514-515-516-517-518-519-520-521-522-523-524-525-526-527-528-529-530-531-532-533-534-535-536-537-538-539-540-541-542-543-544-545-546-547-548-549-550-551-552-553-554-555-556-557-558-559-560-561-562-563-564-565-566-567-568-569-570-571-572-573-574-575-576-577-578-579-580-581-582-583-584-585-586-587-588-589-590-591-592-593-594-595-596-597-598-599-600-601-602-603-604-605-606-607-608-609-610-611-612-613-614-615-616-617-618-619-620-621-622-623-624-625-626-627-628-629-630-631-632-633-634-635-636-637-638-639-640-641-642-643-644-645-646-647-648-649-650-651-652-653-654-655-656-657-658-659-660-661-662-663-664-665-666-667-668-669-670-671-672-673-674-675-676-677-678-679-680-681-682-683-684-685-686-687-688-689-690-691-692-693-694-695-696-697-698-699-700-701-702-703-704-705-706-707-708-709-710-711-712-713-714-715-716-717-718-719-720-721-722-723-724-725-726-727-728-729-730-731-732-733-734-735-736-737-738-739-740-741-742-743-744-745-746-747-748-749-750-751-752-753-754-755-756-757-758-759-760-761-762-763-764-765-766-767-768-769-770-771-772-773-774-775-776-777-778-779-780-781-782-783-784-785-786-787-788-789-790-791-792-793-794-795-796-797-798-799-800-801-802-803-804-805-806-807-808-809-810-811-812-813-814-815-816-817-818-819-820-821-822-823-824-825-826-827-828-829-830-831-832-833-834-835-836-837-838-839-840-841-842-843-844-845-846-847-848-849-850-851-852-853-854-855-856-857-858-859-860-861-862-863-864-865-866-867-868-869-870-871-872-873-874-875-876-877-878-879-880-881-882-883-884-885-886-887-888-889-890-891-892-893-894-895-896-897-898-899-900-901-902-903-904-905-906-907-908-909-910-911-912-913-914-915-916-917-918-919-920-921-922-923-924-925-926-927-928-929-930-931-932-933-934-935-936-937-938-939-940-941-942-943-944-945-946-947-948-949-950-951-952-953-954-955-956-957-958-959-960-961-962-963-964-965-966-967-968-969-970-971-972-973-974-975-976-977-978-979-980-981-982-983-984-985-986-987-988-989-990-991-992-993-994-995-996-997-998-999-1000-1001-1002-1003-1004-1005-1006-1007-1008-1009-1010-1011-1012-1013-1014-1015-1016-1017-1018-1019-1020-1021-1022-1023-1024-1025-1026-1027-1028-1029-1030-1031-1032-1033-1034-1035-1036-1037-1038-1039-1040-1

1. The first step in the process is to identify the problem or issue that needs to be addressed. This involves gathering information and understanding the context of the problem.

संस्कृत-विद्या-प्रकाश

वर्ग १०, ११, १२

1997, 1998, 1999, 2000, 2001, 2002, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2010, 2011, 2012, 2013, 2014, 2015, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106, 2107, 2108, 2109, 2110, 2111, 2112, 2113, 2114, 2115, 2116, 2117, 2118, 2119, 2120, 2121, 2122, 2123, 2124, 2125, 2126, 2127, 2128, 2129, 2130, 2131, 2132, 2133, 2134, 2135, 2136, 2137, 2138, 2139, 2140, 2141, 2142, 2143, 2144, 2145, 2146, 2147, 2148, 2149, 2150, 2151, 2152, 2153, 2154, 2155, 2156, 2157, 2158, 2159, 2160, 2161, 2162, 2163, 2164, 2165, 2166, 2167, 2168, 2169, 2170, 2171, 2172, 2173, 2174, 2175, 2176, 2177, 2178, 2179, 2180, 2181, 2182, 2183, 2184, 2185, 2186, 2187, 2188, 2189, 2190, 2191, 2192, 2193, 2194, 2195, 2196, 2197, 2198, 2199, 2200, 2201, 2202, 2203, 2204, 2205, 2206, 2207, 2208, 2209, 2210, 2211, 2212, 2213, 2214, 2215, 2216, 2217, 2218, 2219, 2220, 2221, 2222, 2223, 2224, 2225, 2226, 2227, 2228, 2229, 2230, 2231, 2232, 2233, 2234, 2235, 2236, 2237, 2238, 2239, 2240, 2241, 2242, 2243, 2244, 2245, 2246, 2247, 2248, 2249, 2250, 2251, 2252, 2253, 2254, 2255, 2256, 2257, 2258, 2259, 2260, 2261, 2262, 2263, 2264, 2265, 2266, 2267, 2268, 2269, 2270, 2271, 2272, 2273, 2274, 2275, 2276, 2277, 2278, 2279, 2280, 2281, 2282, 2283, 2284, 2285, 2286, 2287, 2288, 2289, 2290, 2291, 2292, 2293, 2294, 2295, 2296, 2297, 2298, 2299, 2300, 2301, 2302, 2303, 2304, 2305, 2306, 2307, 2308, 2309, 2310, 2311, 2312, 2313, 2314, 2315, 2316, 2317, 2318, 2319, 2320, 2321, 2322, 2323, 2324, 2325, 2326, 2327, 2328, 2329, 2330, 2331, 2332, 2333, 2334, 2335, 2336, 2337, 2338, 2339, 2340, 2341, 2342, 2343, 2344, 2345, 2346, 2347, 2348, 2349, 2350, 2351, 2352, 2353, 2354, 2355, 2356, 2357, 2358, 2359, 2360, 2361, 2362, 2363, 2364, 2365, 2366, 2367, 2368, 2369, 2370, 2371, 2372, 2373, 2374, 2375, 2376, 2377, 2378, 2379, 2380, 2381, 2382, 2383, 2384, 2385, 2386, 2387, 2388, 2389, 2390, 2391, 2392, 2393, 2394, 2395, 2396, 2397, 2398, 2399, 2400, 2401, 2402, 2403, 2404, 2405, 2406, 2407, 2408, 2409, 2410, 2411, 2412, 2413, 2414, 2415, 2416, 2417, 2418, 2419, 2420, 2421, 2422, 2423, 2424, 2425, 2426, 2427, 2428, 2429, 2430, 2431, 2432, 2433, 2434, 2435, 2436, 2437, 2438, 2439, 2440, 2441, 2442, 2443, 2444, 2445, 2446, 2447, 2448, 2449, 2450, 2451, 2452, 2453, 2454, 2455, 2456, 2457, 2458, 2459, 2460, 2461, 2462, 2463, 2464, 2465, 2466, 2467, 2468, 2469, 2470, 2471, 2472, 2473, 2474, 2475, 2476, 2477, 2478, 2479, 2480, 2481, 2482, 2483, 2484, 2485, 2486, 2487, 2488, 2489, 2490, 2491, 2492, 2493, 2494, 2495, 2496, 2497, 2498, 2499, 2500, 2501, 2502, 2503, 2504, 2505, 2506, 2507, 2508, 2509, 2510, 2511, 2512, 2513, 2514, 2515, 2516, 2517, 2518, 2519, 2520, 2521, 2522, 2523, 2524, 2525, 2526, 2527, 2528, 2529, 2530, 2531, 2532, 2533, 2534, 2535, 2536, 2537, 2538, 2539, 2540, 2541, 2542, 2543, 2544, 2545, 2546, 2547, 2548, 2549, 2550, 2551, 2552, 2553, 2554, 2555, 2556, 2557, 2558, 2559, 2560, 2561, 2562, 2563, 2564, 2565, 2566, 2567, 2568, 2569, 2570, 2571, 2572, 2573, 2574, 2575, 2576, 2577, 2578, 2579, 2580, 2581, 2582, 2583, 2584, 2585, 2586, 2587, 2588, 2589, 2590, 2591, 2592, 2593, 2594, 2595, 2596, 2597, 2598, 2599, 2600, 2601, 2602, 2603, 2604, 2605, 2606, 2607, 2608, 2609, 2610, 2611, 2612, 2613, 2614, 2615, 2616, 2617, 2618, 2619, 2620, 2621, 2622, 2623, 2624, 2625, 2626, 2627, 2628, 2629, 2630, 2631, 2632, 2633, 2634, 2635, 2636, 2637, 2638, 2639, 2640, 2641, 2642, 2643, 2644, 2645, 2646, 2647, 2648, 2649, 2650, 2651, 2652, 2653, 2654, 2655, 2656, 2657, 2658, 2659, 2660, 2661, 2662, 2663, 2664, 2665, 2666, 2667, 2668, 2669, 2670, 2671, 2672, 2673, 2674, 2675, 2676, 2677, 2678, 26

1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16. 17. 18. 19. 20. 21. 22. 23. 24. 25. 26. 27. 28. 29. 30. 31. 32. 33. 34. 35. 36. 37. 38. 39. 40. 41. 42. 43. 44. 45. 46. 47. 48. 49. 50. 51. 52. 53. 54. 55. 56. 57. 58. 59. 60. 61. 62. 63. 64. 65. 66. 67. 68. 69. 70. 71. 72. 73. 74. 75. 76. 77. 78. 79. 80. 81. 82. 83. 84. 85. 86. 87. 88. 89. 90. 91. 92. 93. 94. 95. 96. 97. 98. 99. 100. 101. 102. 103. 104. 105. 106. 107. 108. 109. 110. 111. 112. 113. 114. 115. 116. 117. 118. 119. 120. 121. 122. 123. 124. 125. 126. 127. 128. 129. 130. 131. 132. 133. 134. 135. 136. 137. 138. 139. 140. 141. 142. 143. 144. 145. 146. 147. 148. 149. 150. 151. 152. 153. 154. 155. 156. 157. 158. 159. 160. 161. 162. 163. 164. 165. 166. 167. 168. 169. 170. 171. 172. 173. 174. 175. 176. 177. 178. 179. 180. 181. 182. 183. 184. 185. 186. 187. 188. 189. 190. 191. 192. 193. 194. 195. 196. 197. 198. 199. 200. 201. 202. 203. 204. 205. 206. 207. 208. 209. 210. 211. 212. 213. 214. 215. 216. 217. 218. 219. 220. 221. 222. 223. 224. 225. 226. 227. 228. 229. 230. 231. 232. 233. 234. 235. 236. 237. 238. 239. 240. 241. 242. 243. 244. 245. 246. 247. 248. 249. 250. 251. 252. 253. 254. 255. 256. 257. 258. 259. 260. 261. 262. 263. 264. 265. 266. 267. 268. 269. 270. 271. 272. 273. 274. 275. 276. 277. 278. 279. 280. 281. 282. 283. 284. 285. 286. 287. 288. 289. 290. 291. 292. 293. 294. 295. 296. 297. 298. 299. 300. 301. 302. 303. 304. 305. 306. 307. 308. 309. 310. 311. 312. 313. 314. 315. 316. 317. 318. 319. 320. 321. 322. 323. 324. 325. 326. 327. 328. 329. 330. 331. 332. 333. 334. 335. 336. 337. 338. 339. 340. 341. 342. 343. 344. 345. 346. 347. 348. 349. 350. 351. 352. 353. 354. 355. 356. 357. 358. 359. 360. 361. 362. 363. 364. 365. 366. 367. 368. 369. 370. 371. 372. 373. 374. 375. 376. 377. 378. 379. 380. 381. 382. 383. 384. 385. 386. 387. 388. 389. 390. 391. 392. 393. 394. 395. 396. 397. 398. 399. 400. 401. 402. 403. 404. 405. 406. 407. 408. 409. 410. 411. 412. 413. 414. 415. 416. 417. 418. 419. 420. 421. 422. 423. 424. 425. 426. 427. 428. 429. 430. 431. 432. 433. 434. 435. 436. 437. 438. 439. 440. 441. 442. 443. 444. 445. 446. 447. 448. 449. 450. 451. 452. 453. 454. 455. 456. 457. 458. 459. 460. 461. 462. 463. 464. 465. 466. 467. 468. 469. 470. 471. 472. 473. 474. 475. 476. 477. 478. 479. 480. 481. 482. 483. 484. 485. 486. 487. 488. 489. 490. 491. 492. 493. 494. 495. 496. 497. 498. 499. 500. 501. 502. 503. 504. 505. 506. 507. 508. 509. 510. 511. 512. 513. 514. 515. 516. 517. 518. 519. 520. 521. 522. 523. 524. 525. 526. 527. 528. 529. 530. 531. 532. 533. 534. 535. 536. 537. 538. 539. 540. 541. 542. 543. 544. 545. 546. 547. 548. 549. 550. 551. 552. 553. 554. 555. 556. 557. 558. 559. 560. 561. 562. 563. 564. 565. 566. 567. 568. 569. 570. 571. 572. 573. 574. 575. 576. 577. 578. 579. 580. 581. 582. 583. 584. 585. 586. 587. 588. 589. 590. 591. 592. 593. 594. 595. 596. 597. 598. 599. 600. 601. 602. 603. 604. 605. 606. 607. 608. 609. 610. 611. 612. 613. 614. 615. 616. 617. 618. 619. 620. 621. 622. 623. 624. 625. 626. 627. 628. 629. 630. 631. 632. 633. 634. 635. 636. 637. 638. 639. 640. 641. 642. 643. 644. 645. 646. 647. 648. 649. 650. 651. 652. 653. 654. 655. 656. 657. 658. 659. 660. 661. 662. 663. 664. 665. 666. 667. 668. 669. 670. 671. 672. 673. 674. 675. 676. 677. 678. 679. 680. 681. 682. 683. 684. 685. 686. 687. 688. 689. 690. 691. 692. 693. 694. 695. 696. 697. 698. 699. 700. 701. 702. 703. 704. 705. 706. 707. 708. 709. 710. 711. 712. 713. 714. 715. 716. 717. 718. 719. 720. 721. 722. 723. 724. 725. 726. 727. 728. 729. 730. 731. 732. 733. 734. 735. 736. 737. 738. 739. 740. 741. 742. 743. 744. 745. 746. 747. 748. 749. 750. 751. 752. 753. 754. 755. 756. 757. 758. 759. 760. 761. 762. 763. 764. 765. 766. 767. 768. 769. 770. 771. 772. 773. 774. 775. 776. 777. 778. 779. 780. 781. 782. 783. 784. 785. 786. 787. 788. 789. 790. 791. 792. 793. 794. 795. 796. 797. 798. 799. 800. 801. 802. 803. 804. 805. 806. 807. 808. 809. 810. 811. 812. 813. 814. 815. 816. 817. 818. 819. 820. 821. 822. 823. 824. 825. 826. 827. 828. 829. 830. 831. 832. 833. 834. 835. 836. 837. 838. 839. 840. 84

१. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 २. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ३. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ४. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ५. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ६. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ७. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ८. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 ९. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।
 १०. यह संविधान प्रस्ताव है। इसमें 'संविधान' शब्द का प्रयोग है।

... ..

मल्ल राम शर्मा

2657

एन. ई. रेलवे NORTHERN RAILWAY

NO. 2202/S-10/Porter/ Divisional office
82-03 Lucknow: Dt. 7/1/80

The Station Master,
Northern Railway,
Dorik.

Sub: Posting of Sri Vishwa Nath s/o
Sub Lal, Porter under S.M./Bukkar.

On being declared surplus from Making the above-named has been posted at yours as a Porter. There is a clear vacancy of Leverman Gr.I.at yours. The senior most qualified staff may please be utilised against the clear vacancy of Leverman Gr.I. and the resultant vacancy should be filled in by utilising the abovenamed on purely temporary measure on adhoc basis till such time permanent arrangement is made. He has already requested for posting at Bank as Porter in grade M. 196-232(RB).

The policy has been decided by Sr.107 and Sr.030 Lucknow that unpanelled substitutes should not be engaged in face of panelled substitutes. The period from 21.12.82 to 4.1.83 may be treated as waiting for orders, i.e. duty

(H. K. 700)

Asstt. Suptg. Superintendent (C)
Lucknow.

copy to:

9. Tele./LKO.
8. Mr. Vishnu Nath, Porter in office.
7. Sr. DAU/LKO.
6. Secy./Bikaner.

R. KASEN

Asst. Insp. (C) (5)

For more information, visit www.irs.gov.

Friday, Aug. 14.

187
96

80

इन दि आनरेबल हाई कोर्ट आफ जूडीकेयर ऐठ इलहाबाद,
लखनऊ बेन्च, लखनऊ।

रिट पिटीशन नं०

आफ 1983 ई०

लल्लू राम सराज

.. पिटीशनर।

बनाम

यूनियन आफ इण्डिया तथा अन्य

.. अपो. पार्टिज।

अनेग्जर नम्बर-65

उत्तर रेलवे

मण्डल रेलवे प्रबन्धक कार्यालय,
लखनऊ।

दिनांक 20-10-1981

पत्रांक /220ई/5-10/नियुक्ति/अनुसूचित जाति तथा जन अनुसूचित जाति
/81/82

लल्लू राम सराज

1. स्टेशन लखनऊ, वाराणसी, सुन्तानपुर, प्रतापगढ़ 2
फैजाबाद, प्रयाग।

2. गार्ड अधीक्षक, लखनऊ।

3. माज अधीक्षक लखनऊ।

4. सहायक स्टेशन मास्टर।

5. समस्त फेसगस्टेशन मास्टर टी. आई. सी. एम. आई. लखनऊ मण्डल के।

6. सहायक परिवालक अधीक्षक, वाराणसी।

7. लखनऊ मण्डल के समस्त हित/ निरीक्षक एवं यात्रायातनिकरीक्षक।

विषय: परिवालन एवं वाणिज्य विभाग के

A/97

89

2.

केजुएल/एवजी अनुसूचित जाति तथा
अनुसूचित जनजाति के अभ्याथियों का
पोटी आदि के पक्षों हेतु स्त्रीलिंग जो
कि शार्ट फाल के अमेन्सिट में चतुर्थ श्रेणी के
अन्तर्गत को द्वारा करने हेतु ।

परिचालन एवं वाणिज्य विभाग के केजुएल/एवजी अनुसूचित जाति
तथा जन अनुसूचित जाति के अभ्याथियों को इस विभागों में वेतनमान
196-2328 बार.एस.४ के पदों के लिये एक पैबल का
गठन किया जाने ~~है~~ का का निश्चय दिया गया है । इस फॉलिंग
में केजुएल/एवजी अनुसूचित जाति तथा जन अनुसूचितजनजाति कर्मचारी को
30-9-81 तक 120 दिन या इससे अधिक कार्य कर चुके हो वेही स्त्रीलिंग
में सम्मिलित किये जायेंगे। अतः कृपया : सलग्नप्रपत्र पर ऐसे केजुएल
एवजी अनुसूचित जाति तथा जन अनुसूचित जाति अभ्याथियों के
कार्य का समस्त विवरण निम्नलिखित निर्देशों के अनुसार
सील बन्द लिफाफे में अधीक्षक कार्मिक विभाग मण्डल कार्यालय
रेलवे हजरतगंज लखनऊ के पते पर दिनांक 30-11-81 तक भेजे।
इस तिथि के बाद कोई भी इस प्रकार का स्टेटमेन्ट नहीं स्वीकार
किया जायेगा । रोड साईड स्टेशनों के प्रपत्र संबंधित टर. आई.सी.
एम.आई. द्वारा प्रतिहस्ताक्षरित किये जाना चाहिये । लखनऊ
वाराणसी, बाराबंकी फैजाबाद, जौनपुर, प्रतापगढ़, रायबरेली,
सुल्तानपुर तथा उन्नाव के प्रपत्र सीधे उप अधिकारी के
पास होंगे ।

अल्लुशम शर्मा

इस सम्बन्ध में निम्नलिखित निर्देशों का पूर्वपालन किया जाना
चाहिये अन्यथा प्रपत्र रद्द जायेगे ।

1. एक प्रपत्र पर केजुएल/ एवजी अनुसूचित जाति तथा अनुसूचित

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कर्मचारी का नाम यथासम्भव छपा होना चाहिये ।

2. शैक्षिक योग्यता व जन्म तिथि के प्रमाण पत्र का सत्यापित प्रतिलिपि प्रपत्र साथ संलग्न भेजे ।

3. कैजुएल/ एवजी अनुसूचित जाति तथा अनुसूचित जनजाति कर्मचारी से तहसीलदार अथवा जिलाधिकारी के प्रमाणपत्र की सत्यापित प्रतिलिपि अवश्य ले और संलग्न करें ।

4. प्रपत्र में कैजुएल/ एवजी कर्मचारी द्वारा किये गये कार्य का सम्पूर्ण विवरण । प्रत्येक माह का अलग-अलग दिवसों की संख्या के साथ लिखी होना चाहिये 2

5. 30-11-1981 के बाद कार्य का विवरण आदि नहीं भेजा जाना है ।

6. प्रपत्र में करतफर लिखें । इस में दिखाये कैजुएल/ एवजी कर्मचारी द्वारा किये गये काम के विवरण व दिवस की संख्या पर कैजुएल/ एवजी कर्मचारी के हस्ताक्षर होने चाहिये ताकि उसे भी ज्ञात रहे कि उसने कितने दिनों कार्य किया है । तथा प्रोफार्मा संलग्न है । भ्रवा कर साथ में नहीं तो उसके आदेशन पत्र पर विचारी नहीं किया जायेगा । यदि किसी भी कैजुएल/ एवजी अनुसूचित जाति जनजाति का अभ्यर्थी का नाम छूट जायेगा तो इसकी पूर्ण जिम्मेदारी आप होगी ।

मल्लू रामशरण

7. यदि कोई अनुसूचित जनजाति तथा जन अनुसूचित का अभ्यर्थी आपके यहां कार्य करने के अलावा कहीं और दूसरे तेल के विभाग में भी कार्य कर चुका है, तो उसका पूर्ण विवरण कालम 14 में लिखें, तथा दूसरे विभाग में कुल कार्य करने के प्रमाण पत्र का सत्यापित प्रति प्रोफार्मा के साथ नत्थी करें । ताकि छकीनिंग नियमानुसार नियमानुसार की जा सके ।

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प्रत्येक प्रमाणपत्रों की मूल प्रतिया स्क्रीनिंग के समय देखी जायेगी।

9.

जो एवजी पोर्टर/केजुएल लेबर अनुसूचित जाति तथा अनुसूचित जनजाति 1-6-78 के पहले भर्ती हो चुके हों वन्ही लोगों का नाम प्रा परप्रमाणपत्र में भर कर भेजे।

10. जो एवजी पोर्टर सफाई वाला से भर्ती हो चुके हैं, वे लोग इस पत्र में फार्म करने के अधिकारी नहीं हैं।

ह0- अस्पष्ट

॥ जी.डी. वर्तुवदी ॥

कृते मण्डल रेलवे प्रबन्धक

लखनऊ।

प्रतिलिपि

1. सीनियर डी.ओ.एस.सी.ओ.एस. तथा ए.ओ. एस. ॥ बी ॥ लखनऊ।

2. मण्डल

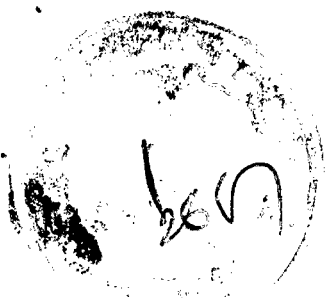
3. मण्डल मंत्री, के पास चारबाग लखनऊ।

4. डी.पी. ओ. लखनऊ।

5. डिप्टी कन्ट्रोल, लखनऊ लानी मुगलसराय।

6.

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उत्तर रेलवे,

मण्डलकार्यालय,

जबनऊ, दिनांक 11.8।

सं. 220ई/5-10-स्क्रीनिंग 198।

प्रमाणार्थ

अनप्लेनेड सक्सीट्यूट/केजुयल/लेबर द्वारा साफ अक्षरों में भरा जायेगा

1. नाम

2. पिता का नाम

3. जन्मतिथि अको में

अक्षरों में

4. प्रथमनियुक्ति की तिथि

पद

5. नाबालेअनुसारबिना जूतों के वास्तविक कद

6. पहचान के लिये दो शारीरिक चिन्ह अ॥

अ॥

7. धर्म

जाति

अनुसूचितजाति होने का मजिस्ट्रेट

द्वारा प्रमाणपत्र ।

8. स्थाई ग्राम पता..... पोस्ट थाना तहसील.....

9. मूल निवास स्थान से निकटतम रेलवे स्टेशन का नाम.....

जिला ।

10. राष्ट्रीयता

11. शैक्षिक योग्यता

कक्षा उत्तीर्ण वर्ष प्रमाणपत्र सं.

स्कूल का पूरा नाम पता सहित.....

12. तकनीकी योग्यता

13. अ॥ कुल कार्य करने के दिन रेल के अन्य विभागों में

अ॥ कुल कार्य करने के दिन द्राष्टिक तथा कॉमिश्नरियल विभाग में

कुल कार्य करने के दिन ।

14. मेडिकल परीक्षा क्षणी में प्रब के लिये.....

डी.एम.ओ. जबनऊ कॉमेमो.सं. दिनांक को उत्तीर्णहोचुकेह ।

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अभ्यर्थी के बायें अंगूठे का निशान तथा
हस्ताक्षर ।

उपरोक्त विवरण मेरे रिकार्ड
के अनुसार सच है । अभ्यर्थी का
निशान अंगूठा तथा हस्ताक्षर
प्रमाणित किया जाता है ।
सीनियर सबारडीनेट के
हस्ताक्षर मोहर सहित ।

मल्लू राज शर्मा





नाम पिता का नाम अनुसूचित जाति ☐ अ घर का पूरा पता जन्मतिथि शैक्षिक योग्यता पहचान के दो चिन्ह
 अनुसूचित जाति ☐ ब वर्तमान पता यदि कोई हो
 के साथ

1 2 3 4 5 6 7

डाक्टरी के जुएल/ एवजी सम्पूर्ण दिये गये कार्य का विवरण 15-9-81 हस्ताक्षर दिन किस पद पर कार्य संबंधित प्रवर यदि दूसरे विभाग में परीक्षा पास कर्मचारी के करने रहे ☐ अ प्रत्येक माह का अलग-2 ☐ ब दिनों की सि. केजुएल लेबर और एवजी किया है। अधीनस्थ की कार्य किया है की सा के सबसे पहले किस विवरण सबसे कब तक उसका विवरण

तिथि में मां. स. को लगाया गया है
 व तिथि।

8 9 10 11 12 13 14

योग कुल दिवस

प्रमाणित किया जाता है कि:-

- उपरोक्त विवरण समस्त सत्य है। तथा उनकी सत्यता की जांच की जा रही है।
 - इस स्टेड के समस्त एवजी/केजुएल कर्मचारी को जो 15-9-81 तक 120 दिन या इससे अधिक कार्य कर चुके हैं का वाद अलग-अलग प्रपत्र भर कर एक ही सीलबन्द लिफाफे में बन्द कर भेजा जा रहा है।
 - ऊपर दिखाये गये एवजी/केजुएल कर्मचारी द्वारा किये गये कार्य का समस्त विवरण रिकार्ड के अनुसार सत्य है और प्रमाणित किये जाने के लिये मां. पर सदैव प्रस्तुत किया जा सकता है।
- हस्ताक्षर-प्रवर अधीनस्थ
 तिथि-----

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I am a 40-year-old woman living in New York City. I have been married for 15 years and have two children, a son and a daughter. I am currently employed as a marketing executive for a large corporation. I have a Master's degree in Business Administration from a well-known university. I am a very hardworking and ambitious person. I have a strong sense of responsibility and I am always willing to take on new challenges. I am a very organized and detail-oriented person. I am a very friendly and outgoing person. I am a very loyal and committed person. I am a very honest and trustworthy person. I am a very kind and caring person. I am a very patient and understanding person. I am a very calm and composed person. I am a very confident and assertive person. I am a very determined and resilient person. I am a very creative and innovative person. I am a very energetic and enthusiastic person. I am a very motivated and driven person. I am a very goal-oriented and results-driven person. I am a very team player and a very collaborative person. I am a very open-minded and flexible person. I am a very adaptable and resilient person. I am a very strong and confident person. I am a very brave and courageous person. I am a very honest and trustworthy person. I am a very kind and caring person. I am a very patient and understanding person. I am a very calm and composed person. I am a very confident and assertive person. I am a very determined and resilient person. I am a very creative and innovative person. I am a very energetic and enthusiastic person. I am a very motivated and driven person. I am a very goal-oriented and results-driven person. I am a very team player and a very collaborative person. I am a very open-minded and flexible person. I am a very adaptable and resilient person. I am a very strong and confident person. I am a very brave and courageous person.

[illegible]

Watts 0-2146342.

30 JUL 1951

राजीव गांधी

[illegible]

लाल लाल शम शरीर



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To

The Station Supdt/Station Master, Jauliapur
M. Railway, Lucknow.

Sir,

Re:- Non payment of Wages.

We the following ^{Sub} porters most respectfully beg to bring to your kind notice that despite our performing duties and presenting ourselves at duty prior to regularising we have not been paid wages for the period ending 14.4.1983 and 14.5.1983. The reasons whatsoever may be, for non payment of our legitimate wages could unfortunately not be assigned or intimated to us.

We, therefore, request your honour to be kind enough to intimate us the reason for non payment of our wages.

Thanking you,

Yours faithfully

Dated: 16 June, 1983.

Forwarded for
kind consideration
& necessary action

[Signature]
16-6-83

JAILPUR M. R.

सक जो 10 4/22
मिनीह न एताय 4/22
मम बांगर 4/22
P.T.O. 2/-
होना चले पोरे एताय
S. S. D. S. S. S.
प. दु. माल

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20 DIVISIONAL RAILWAY
MANAGER
The Station Superintendant,
N. Railway, Lucknow.

Sir,

Re:- Non payment of Wages

We the following porters most respectfully beg to bring to your kind notice that despite our performing duties and presenting ourselves at duty prior to regularising we have not been paid wages for the period ending 14.4.1983 and 14.5.1983. The reasons whatsoever may be, for non payment of our legitimate wages could unfortunately not be assigned or intimated to us.

We, therefore, request your honour to be kind enough to intimate us the reason for non payment of our wages.

Thanking you,

Yours faithfully

Dated: 14 June, 1983.

राम कुमार

नूतन

चौहान

राम नंद

(अधीनस्थ)

अशानी लाल

Forwarded
to Mr. LKO
with the remarks
that the payment of
the above staff have
been stopped from 14.4.83
as they have been charged
with the regular salary
but by the

14/6/83
14/6/83
14/6/83

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In the Hon'ble High Court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

Writ Petition No. of 1983.

Laloo Ram Saroj. ... Petitioner.

Versus

Union of India and others. ... Opp-parties.

ANNEXURE No. 70.

...

NORTHERN RAILWAY.

SS.CL.IV/Staff/82-83.

Station Supdt's Office
Lucknow. Dt. 31.3.1983.

The Divl. Railway Manager,
Northern Railway,
Lucknow.

Subject:- Posting of Cl. IV Staff.

...

The following candidates have been posted against regular vacancies and have resumed duty on the dates as noted against each. They are also present and performing L/R posts in grade Rs. 196-232 (RS).

| S.No. | Name. | Dt. of joining against regular posts. |
|-------|-------|---------------------------------------|
|-------|-------|---------------------------------------|

- | | | |
|----|-------------------------------------|----------|
| 1. | Shri Buddhi Lal s/o Sri Tula | 24.2.83. |
| 2. | Shri Chhedi Lal s/o Mahabir. | 24.2.83. |
| 3. | Shri Mahesh Kumar s/o Laxman Pd. | 11.3.83. |
| 4. | Shri Radhey Lal s/o Sri Chhotey Lal | 7.3.83 |
| 5. | Shri Ram Khelawan s/o Sri Khali. | 16.3.83 |
| 6. | Shri Radhey Shyam s/o Chhotey Lal. | 7.3.83 |



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7. Shri Surya Pal - s/o Sukh Ram. 14.3.83
8. Shri Ram Chandra s/o Sheo Nath. 19.3.83
9. Shri Abhilash Kumar s/o Ram Niwas. 23.3.83.
10. Shri Ram Baran - s/o Matai Ram. 7.2.83
11. Shri Mukhteshwar s/o Sarjoo. 1.3.83

Since the above staff is performing their duty regularly their payment may please be arranged accordingly against regular vacancies. The vacancies are available under me at present.

Sd. N.K. Rastogi.

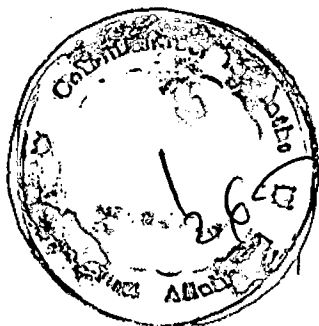
Station Superintendent,
N. Rly. Lucknow.

Copy to:-

1. Supdt. Pay Bill.
2. Sr.DAO/Lucknow.
3. DPO/Lucknow.

True Copy.

महेश राम रोज



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STATION SUPERINTENDENT'S OFFICE,
LUCKNOW.

No. SS.CLIV/Staff/82-83

Dated 28 May, 1983.

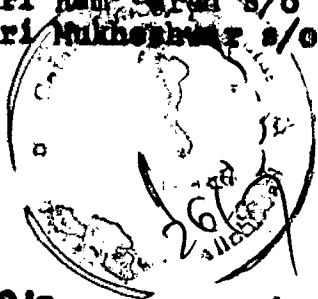
The Divisional Railway Manager,
Northern Railway, Lucknow.

Subject:- Non-payment of wages to Class IV Staff i.e. Porters etc.

The following class IV staff having been posted by your office against regular vacancies had resumed duty and working accordingly. Their pay although advised by this unit as well as through Skeleton Pay Sheet has not been charged by Pay Bill. APOs I and II during the course of their discussions with the undersigned pointed out that the bonafide of these class IV staff being under investigation their names should be struck off the rolls and no wages should be shown in their favour. However, since they were posted vide genuine appointment letters of your office, this action of striking their names off the roll did not appear to be sound enough. As such this reference is being made to issue definite instructions on this score to avoid further labour trouble and Union's agitation etc.

S.No. Name of Class IV Staff and father's name Date of appointment

| | |
|---|-----------|
| 1. Shri Munna Lal s/o Lalloo(S/C) | 15.2.1983 |
| 2. Shri Chhadi Lal s/o Mithoo Lal | 27.2.83 |
| 3. Shri Devi Charan s/o Sheo Raj | 17.2.83 |
| 4. Shri Becha Lal s/o Raha Ram | 4.3.83 |
| 5. Shri Sunder Lal s/o Raja Ram | 31.1.83. |
| 6. Shri Heera Lal s/o Shri Sadhu Ram | 7.3.83 |
| 7. Shri Sohan Lal s/o Gajraj | 4.3.83 |
| 8. Shri Raja Ram s/o Dularey | 2.2.83 |
| 9. Shri Bal Kishore s/o Pearey Lal | 10.2.83 |
| 10. Shri Kamal Bahadur s/o Purna Bahadur | 6.1.83 |
| 11. Shri Sheo Lal s/o Khaili | 7.2.83 |
| 12. Shri Chandrika s/o Namda | 16.2.83 |
| 13. Shri Buddhi Lal s/o Shri Tula | 24.2.83 |
| 14. Shri Chhadi Lal s/o Mahabir | 24.2.83 |
| 15. Shri Naras Kumar s/o Laxmann Pd. | 11.3.83 |
| 16. Shri Radhey Lal s/o Chhotey Lal | 7.3.83 |
| 17. Shri Ram Kheekawan s/o Shri Khaili | 16.3.83 |
| 18. Shri Radhey Shyam s/o Chhotey Lal | 7.3.83 |
| 19. Shri Surya Pal s/o Sukh Ram | 14.3.83 |
| 20. Shri Ram Chandra s/o Shri Sheo Nath | 19.3.83 |
| 21. Shri Abhailasa Kumar s/o Shri Ram Niwas | 23.3.83 |
| 22. Shri Ram Saran s/o Shri Matai Ram | 3.2.83 |
| 23. Shri Mukheshwar s/o Sarjoo | 1.3.83 |



Station Superintendent,
N. Railway, Lucknow.

Copy to:-

The Divisional Secretary, N.R.M.U.
near Guard's Running Room, N.Hy, Charbagh,
Lucknow w.r. to his letter No. NRMU/- dt.
The final action will be taken on receipt of
instructions from DDM/LKO.

लल्लूबाबू

102

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180

Journal of Management Studies, 19(6), 701-718.

100-44388-100

1. The first group of people who are not in the labor force are those who are not in the labor force because they are not in the labor force.

THE UNIVERSITY OF CHICAGO

On 10/10/1944, the 1st, 3rd, 5th, 7th, 9th, 11th, 13th, 15th, 17th, 19th, 21st, 23rd, 25th, 27th, 29th, 31st, 33rd, 35th, 37th, 39th, 41st, 43rd, 45th, 47th, 49th, 51st, 53rd, 55th, 57th, 59th, 61st, 63rd, 65th, 67th, 69th, 71st, 73rd, 75th, 77th, 79th, 81st, 83rd, 85th, 87th, 89th, 91st, 93rd, 95th, 97th, 99th, 101st, 103rd, 105th, 107th, 109th, 111th, 113th, 115th, 117th, 119th, 121st, 123rd, 125th, 127th, 129th, 131st, 133rd, 135th, 137th, 139th, 141st, 143rd, 145th, 147th, 149th, 151st, 153rd, 155th, 157th, 159th, 161st, 163rd, 165th, 167th, 169th, 171st, 173rd, 175th, 177th, 179th, 181st, 183rd, 185th, 187th, 189th, 191st, 193rd, 195th, 197th, 199th, 201st, 203rd, 205th, 207th, 209th, 211st, 213th, 215th, 217th, 219th, 221st, 223rd, 225th, 227th, 229th, 231st, 233rd, 235th, 237th, 239th, 241st, 243rd, 245th, 247th, 249th, 251st, 253rd, 255th, 257th, 259th, 261st, 263rd, 265th, 267th, 269th, 271st, 273rd, 275th, 277th, 279th, 281st, 283rd, 285th, 287th, 289th, 291st, 293rd, 295th, 297th, 299th, 301st, 303rd, 305th, 307th, 309th, 311st, 313th, 315th, 317th, 319th, 321st, 323rd, 325th, 327th, 329th, 331st, 333rd, 335th, 337th, 339th, 341st, 343rd, 345th, 347th, 349th, 351st, 353rd, 355th, 357th, 359th, 361st, 363rd, 365th, 367th, 369th, 371st, 373rd, 375th, 377th, 379th, 381st, 383rd, 385th, 387th, 389th, 391st, 393rd, 395th, 397th, 399th, 401st, 403rd, 405th, 407th, 409th, 411st, 413th, 415th, 417th, 419th, 421st, 423rd, 425th, 427th, 429th, 431st, 433rd, 435th, 437th, 439th, 441st, 443rd, 445th, 447th, 449th, 451st, 453rd, 455th, 457th, 459th, 461st, 463rd, 465th, 467th, 469th, 471st, 473rd, 475th, 477th, 479th, 481st, 483rd, 485th, 487th, 489th, 491st, 493rd, 495th, 497th, 499th, 501st, 503rd, 505th, 507th, 509th, 511st, 513th, 515th, 517th, 519th, 521st, 523rd, 525th, 527th, 529th, 531st, 533rd, 535th, 537th, 539th, 541st, 543rd, 545th, 547th, 549th, 551st, 553rd, 555th, 557th, 559th, 561st, 563rd, 565th, 567th, 569th, 571st, 573rd, 575th, 577th, 579th, 581st, 583rd, 585th, 587th, 589th, 591st, 593rd, 595th, 597th, 599th, 601st, 603rd, 605th, 607th, 609th, 611st, 613th, 615th, 617th, 619th, 621st, 623rd, 625th, 627th, 629th, 631st, 633rd, 635th, 637th, 639th, 641st, 643rd, 645th, 647th, 649th, 651st, 653rd, 655th, 657th, 659th, 661st, 663rd, 665th, 667th, 669th, 671st, 673rd, 675th, 677th, 679th, 681st, 683rd, 685th, 687th, 689th, 691st, 693rd, 695th, 697th, 699th, 701st, 703rd, 705th, 707th, 709th, 711st, 713th, 715th, 717th, 719th, 721st, 723rd, 725th, 727th, 729th, 731st, 733rd, 735th, 737th, 739th, 741st, 743rd, 745th, 747th, 749th, 751st, 753rd, 755th, 757th, 759th, 761st, 763rd, 765th, 767th, 769th, 771st, 773rd, 775th, 777th, 779th, 781st, 783rd, 785th, 787th, 789th, 791st, 793rd, 795th, 797th, 799th, 801st, 803rd, 805th, 807th, 809th, 811st, 813th, 815th, 817th, 819th, 821st, 823rd, 825th, 827th, 829th, 831st, 833rd, 835th, 837th, 839th, 841st, 843rd, 845th, 847th, 849th, 851st, 853rd, 855th, 857th, 859th, 861st, 863rd, 865th, 867th, 869th, 871st, 873rd, 875th, 877th, 879th, 881st, 883rd, 885th, 887th, 889th, 891st, 893rd, 895th, 897th, 899th, 901st, 903rd, 905th, 907th, 909th, 911st, 913th, 915th, 917th, 919th, 921st, 923rd, 925th, 927th, 929th, 931st, 933rd, 935th, 937th, 939th, 941st, 943rd, 945th, 947th, 949th, 951st, 953rd, 955th, 957th, 959th, 961st, 963rd, 965th, 967th, 969th, 971st, 973rd, 975th, 977th, 979th, 981st, 983rd, 985th, 987th, 989th, 991st, 993rd, 995th, 997th, 999th, 1001st, 1003rd, 1005th, 1007th, 1009th, 1011st, 1013th, 1015th, 1017th, 1019th, 1021st, 1023rd, 1025th, 1027th, 1029th, 1031st, 1033rd, 1035th, 1037th, 1039th, 1041st, 1043rd, 1045th, 1047th, 1049th, 1051st, 1053rd, 1055th, 1057th, 1059th, 1061st, 1063rd, 1065th, 1067th, 1069th, 1071st, 1073rd, 1075th, 1077th, 1079th, 1081st, 1083rd, 1085th, 1087th, 1089th, 1091st, 1093rd, 1095th, 1097th, 1099th, 1101st, 1103rd, 1105th, 1107th, 1109th, 1111st, 1113th, 1115th, 1117th, 1119th, 1121st, 1123rd, 1125th, 1127th, 1129th, 1131st, 1133rd, 1135th, 1137th, 1139th, 1141st, 1143rd, 1145th, 1147th, 1149th, 1151st, 1153rd, 1155th, 1157th, 1159th, 1161st, 1163rd, 1165th, 1167th, 1169th, 1171st, 1173rd, 1175th, 1177th, 1179th, 1181st, 1183rd, 1185th, 1187th, 1189th, 1191st, 1193rd, 1195th, 1197th, 1199th, 1201st, 1203rd, 1205th, 1207th, 1209th, 1211st, 1213th, 1215th, 1217th, 1219th, 1221st, 1223rd, 1225th, 1227th, 1229th, 1231st, 1233rd, 1235th, 1237th, 1239th, 1241st, 1243rd, 1245th, 1247th, 1249th, 1251st, 1253rd, 1255th, 1257th, 1259th, 1261st, 1263rd, 1265th, 1267th, 1269th, 1271st, 1273rd, 1275th, 1277th, 1279th, 1281st, 1283rd, 1285th, 1287th, 1289th, 1291st, 1293rd, 1295th, 1297th, 1299th, 1301st, 1303rd, 1305th, 1307th, 1309th, 1311st, 1313th, 1315th, 1317th, 1319th, 1321st, 1323rd,

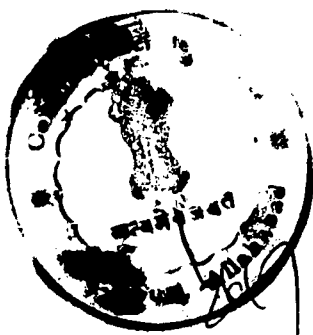
The 1st & 2nd British Legion visited the site of the battle the morning after the engagement. The British Legion consisted of personnel ordered by HQ, and was instructed that the job of these as well as other personnel sent here for the day was to try and to be instructed for a day. That morning they were taken to the site of the battle.

Due to the circumstances and their location, the crew had no significant idea of trouble, (they had no instructions in regard to their work, were in service on otherwise, they were, however, are working regularly since their date of posting at this station.

WILLIAM J. HARRIS

1. The first step in the process is to identify the problem or issue that needs to be addressed. This involves gathering information and understanding the context of the problem.

मल्लू राम शर्मा



माननीय उच्च न्यायालय इलाहाबाद लखनऊ बेंच लखनऊ

Co. P. No.

7/1983

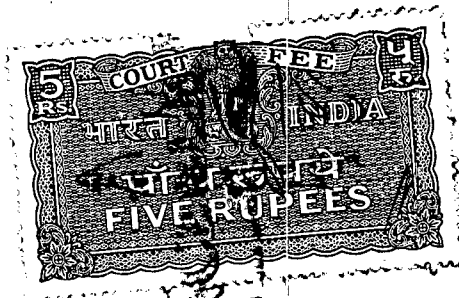
(A) 111

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वादी
प्रतिवादी

का

वकालतनामा



14/2/83
22/7

Laloo Ram Sangh & Others

वादी

बनाम

Union of India & Others

प्रतिवादी

ऊपर लिखे मुकद्दमे में अपनी ओर से श्री सतीश चन्द्र मिश्र एडवोकेट

१२, मकबरा कम्पाउण्ड, हजरतगंज, लखनऊ एवम्

एडवोकेट महोदय

को अपना एडवोकेट नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिख देता हूं इस मुकद्दमे में एडवोकेट महोदय स्वयं अथवा अन्य एडवोकेट द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा, तथा अपील, निगरानी व रिट याचिका हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी का दाखिल किया रुपया अपने या हमारे हस्ताक्षर-मुक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें - एडवोकेट महोदय द्वारा की गई कार्यवाही हमको संवंधा स्वीकार है और होगी इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।

ACCEPTED

ADVOCATE

हस्ताक्षर ① लल्लू राम सरोज पुतल प्रहलाद
उम्मेदरी पीटर् पिपरसोड

साक्षी

दिनांक

1. प्रेमेश (2) सुन्दरेश्वर - (7)

साधु लाल * सुन्दर लाल - (4)

2. राम अर्वा - (11) रत्ना रत्न - (8)

23) सर्वजीत - (16)

3. अग्रतप

रामरत्न लाल - (3)

दिलीप कुमार - (43)

जालमिश्र - (17)

देवी लाल - (18) (19)

देवीचरण - (12)

मन्ना लाल (14)

देवी लाल अमिट लाल (15)

मन्मथ - (3)

सचदे शर्मा - (4)

रत्न सिन्हा - (37)

सुन्दर लाल - (6)

1 ✓ देवी चरण S/O श्री विष्णुजी X

2 ✓ टोपरे जगन्नाथ S/O श्री नन्दकुमार X

3 ✓ शिव लाल S/O श्री रघुपाल X

4 ✓ मुन्ना लाल S/O श्री लालू X

5 ✓ देवी लाल S/O श्री बिक्रम लाल X

6 ✓ पट्टनलाल S/O श्री ~~विष्णु~~ ^{विष्णु} लाल X

7 ✓ राधे शाम S/O श्री टोटे लाल X

8 ✓ रामरत्न लाल S/O श्री रघुपाल X

9 ✓ बिक्रमल S/O श्री राम X

10 ✓ राजाराम S/O दुलारे X

11 ✓ लाल विश्वर S/O चौर लाल X

12 शिवराम

13 ✓ राधे लाल

14 ✓ देवी लाल

15 ✓ राम शंकर S/O गणेश X

16 अध्यात्म प्रसाद S/O बबलू X

17 श्रीवेशन S/O राजू X

18 अशफाकाल S/O महादेव X

19 बुद्धिनाल S/O तुला X

20- महेश कुमार S/O लक्ष्मण प्रसाद X

21 मुक्ति शंकर S/O शंकर X

22- सुन्दर लाल S/O श्री रिवली लाल X

23- श्री राम S/O श्री रिवली लाल X

24- नया लाल S/O रि रिवली X

25- मनोहर लाल X

26 रामरत्न X

27 लाल X

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1. मुन्तेवर शं सुरज 1-3-83
2. गणेश श्याम 4-3-83
3. गणेश लाल शं श्रीराम 16-3-83
4. मुन्तेवर शं श्रीराम 24/4/83
5. शिवलाल शं श्रीराम 7-2-83
6. गणेश शं पुला 2-2-83
7. मुन्तेवर शं 5/0 श्री रिकवी लाल 39-9-83
8. मिमल शं 8/0 श्री राम निवास 23-3-83
9. राम शं सै चंदीलाल
10. निमनाथ पुत्र ज्ञानेश्वरलाल
11. गणेश शं
12. राजेश्वर शं
13. चरम राज
14. श्रीराम वल्लभ राम
15. जनार्दन प्रसाद
16. राजेश्वर
17. चंद प्रकाश
18. राम शं - पुत्र लाल
19. फल चंद
20. राम शं
21. राम शं
22. श्रीराम वल्लभ गणेश
23. गणेश
24. श्रीराम
25. निमनाथ
26. सुरेश्वर शं
27. राम शं
28. श्रीराम
29. श्रीराम
30. राम शं

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Amr 950960/73
In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow.

Writ Petition No. 3915 of 1983



(A/114)

*10/8/83
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3-7P*

P45
14105
Laloo Ram & others

Petitioners.

Versus

Union of India & others

Opposite Parties

Application for Interim Relief

That in view of the facts and circumstances stated in the accompanying affidavit and the affidavit filed in support of the Writ Petition it is most respectfully prayed that the opposite party may be directed to immediately pay the entire arrears of wages and salary to the petitioners and continue to pay the same every month and further be directed not to pass any order of removal from service against the petitioners illegally and without serving any notice and assigning any reasons to the petitioners.

EC

Hans D. Myer, J.
Hans K. S. Varming, P.

list with the record
on 7-9-1983.

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30-8-1983.
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Such other orders which may deem fit
and proper in view of the facts and circum-
stances of the case may also be passed in favour
of the petitioners.



(S.C. Misra)

Advocate

Lucknow

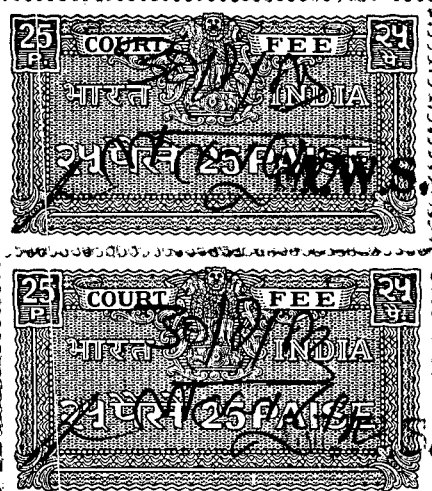
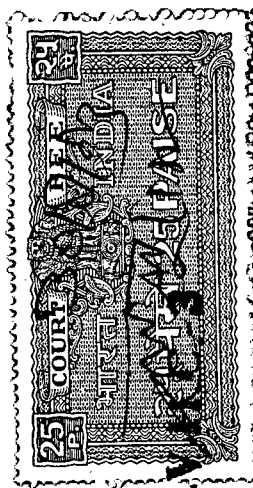
dt. 30.8.83.

Counsel for the Petitioners.

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116

In the Hon'ble High Court of Judicature at Allahabad
Lucknow Bench, Lucknow.

Writ Petition No. 3915 of 1983



Laloo Ram Saroj & others

Petitioners.

Versus

Union of India & others

Opp. Parties.

A F F I D A V I T



I, Laloo Ram aged about 29 years, son of
Sri Prahlad, c/o Station Master Pipar Sand, Dis-
trict Lucknow do hereby solemnly affirm and state
on oath as under :-

1. That the deponent is petitioner no. 1 in
the above said writ Petition and as such he
is fully conversant with the facts and cir-
cumstances of the case deposed here in after.
He has also been authorised to swear the present
affidavit on behalf of the other petitioners.
2. That the petitioners have filed the above noted
writ Petition challenging the action of the



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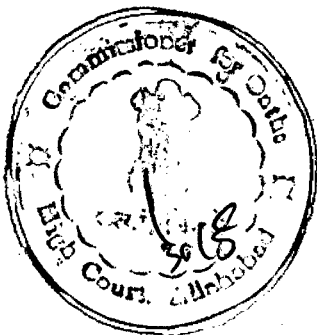
opposite parties of not disbursing and paying their salary and wages for the last several months inspite of the fact that they all were continuously working and doing the job.

3. That the Writ Petition was filed on 28.7.1983 and this Hon'ble court was pleased to direct that the writ petition will be taken up on 18.8.1983.

4. That however, the writ Petition could not be heard on 18.8.1983 and the stay application still remains un disposed off.

5. That as such the petitioners are suffering severe hardship and have almost been brought on the brink of starvation as they are not being paid their salaries and wages by the authorities concerned in a most illegal ,arbitrary and malefide manner, inspite of the fact that all the petitioners are continuously working and discharging their duties.

6. That in these circumstances , it has become most expedient and necessary in the interest of justice that the writ petition may be heard for admission today and interim orders may be passed on the application for stay or the



1/12/83

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same may be heard and disposed off at the earliest possible date.

Lucknow

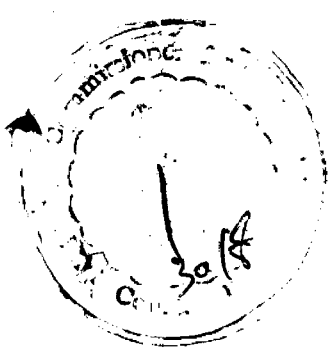
महोदय श्री मिश्र

Dt. 30.8.1983.

Deponent.

Verification

I, the deponent above named do hereby verify that the contents of paras 1 to 5 are true to my own knowledge and those of paras 1 to 1 are believed by me to be true on the basis of the legal advice furnished by my counsel. No part of it is false and nothing material has been concealed. So help me God.



Lucknow

महोदय श्री मिश्र

Dt. 30.8.1983.

Deponent.

I identify the deponent who has signed before me.

gri S.C. Misra

(Brij Nandan Srivastava)

Clerk to

gri S.C. Misra , Advocate.

(A)
119

4/6

Solemnly affirmed before me on 3-8-83
at 9.15 a.m. / p.m. by the deponent Laloo
Ram who is identified by Sri Brij Nandan Sri-
vastava clerk to Sri S.C. Misra, Advocate, High
Court, Allahabad Lucknow Bench Lucknow.

I have satisfied myself by examining the
deponent that he understands the contents of
this affidavit which have been read out and ex-
plained by me.

महोदय श्री

30/8

A. K. Saxena
Joint Commissioner
High Court, Allahabad
Lucknow Bench
No. 461392
Date 3-11-83

120



व अदालत भीमाब.

Hon'ble Hgh. Court of Judicature at Allahabad
Divisional Bench Lucknow

WRIT PETITION No 3915 of 1983

Laloo Ram Lary and others वादी अपीलेंट।

बनम

Union of India and others प्रतिवादी। रेस्पॉन्डेन्ट।

1508

सं० मुकदमा

WP 3915 of 1983

पेढी की तारीख 19 80

ऊपर मुकदमा में अपनी ओर से श्री . . . Siddharth Verma . . .

एडवोकेट/वकील महोदय को अपना वकील नियुक्त करके। इकरार। करता हूँ और लिखे देता हूँ कि मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रश्नोत्तर करे या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिग्रि जारी करा दें और रुपया वसूल करें या सुनहनामा या इक्वाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक रक या मुकदमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी। फरीकसादी। का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर मुक्त। दस्तखती। रसीद से लेवे का पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी इसलिये यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।।

Asst. Divisional Railway Manager, Northern Railway, LUCKNOW.

Divisional Railway Manager, Northern Railway, LUCKNOW.

साक्षी। गवाह।

AND FOR AND ON BEHALF OF UNION OF INDIA

दिनांक

Divisional Personnel Office Northern Railway, Lucknow.

Assistant Personnel Officer Northern Railway, LUCKNOW

Accepted

Assistant Personnel Officer Northern Railway, LUCKNOW

Siddharth Verma (Siddharth Verma) Advocate

ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

W.P. No. 3915 of 1983

25.

A
121

6/

| Date | Note of progress of proceedings and routine orders | Date to which case is adjourned |
|---------|--|---------------------------------|
| 1 | 2 | 3 |
| 28-7-83 | Mem 19 CS, 7 | |
| | Mem KN G, 7 | |
| | Issue notice to opp. parties - - | |
| | for orders fix 18th August 83. | |
| | Sd. U.C.S. | |
| | Sd. KN G. | |
| | 28-7-83 | |
| | C.M. An No 8184 of 83 | |
| 28-7-83 | Mem U.C.S., 7 | |
| | Mem KN G, 7 | |
| | Put up with the W.P. | |
| | Sd. U.C.S. | |
| | Sd. KN G. | |
| | 28-7-83 | |
| | 10. 8. 83 | |
| 15.8.83 | Fixed with cm 8184-83 | |
| | for orders | |
| | Mem. U.C.S. - J | |
| | Mem. K.N.G. - J | |

Ampt

3/8/83

| Date | Note of progress of proceedings and routine orders | Date to which case is adjourned | |
|--------|---|---------------------------------|-------|
| 1 | 2 | 3 | |
| | <u>PF Report</u> | | |
| | learned Counsel for the petitioner has not taken steps for service on Pt. No. 3 & 10 by Dasti according to Court's order dated 20.2.23. | | |
| | | 9.9.23 | |
| | 10.9.23 By Court | | |
| | 2-9.23 F.O. with above office report. | | |
| 3-9.23 | cmr 9589 (w/23) for duty
H.M. DASTI
H.M. KSV | | Bench |
| | last with 1st memo on 7.9.23 | | |
| | Sd/- H.M. DASTI
Sd/- H.M. KSV | | |
| 7/9/23 | Accet with cmr No. 9589/23 for order
H.M. KSV
H.M. KSV | | |